Minutes of the Meeting No. 12/16 scheduled on 09.12.2015 (actually held on 30.12.2015) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt. Of C&PC (Chem Div), Shastri Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.11/16 for confirmation and confirmed and adopted the same without any change.

Case No M- 199 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Dorf-Ketal Chemicals India Pvt. Ltd., Mumbai F.No.01/83/50/606/AM15/DES-IV RLA F.No.03/94/40/342/AM15 Lic. No.0310787764 dated 07.08.2015

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC vide their U.O.No. 14010/176/2011-Ch.II dated 14.05.2015, the Committee decided to approve the case as under:-

Item of Export	Qty.	Item of Import	Qty
As approved by NC	-do-	As approved by NC	-do-

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 200 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Colourtex Industries Pvt. Ltd., Mumbai F.No.01/83/50/839/AM15/DES-IV RLA F.No.03/94/40/374/AM15 Lic. No.0310789834 dated 30.09.2014

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC vide their U.O.No. 14010/25/2015-CH.II dated 29.05.2015, the Committee decided to approve the case as under:-

Item of Export	Qty.	Item of Import	Qty
Dye CE MOD-O Wet Press Cake Dye content 38% (Solvent Red Dyes)	1 kg	1. Beta Naphthol	0.152 kg
		2. Sodium Nitrite	0.153 kg
		3. Mix Toluidine	0.159 kg

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		4. 2,5 Xylidine	0.047 kg
		5. 2,4 Xylidine	0.009 kg

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 201 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Colourtex Industries Pvt. Ltd., Mumbai F.No.01/83/50/550/AM15/DES-IV RLA F.No.03/94/40/73/AM15 Lic. No.0310782910 dated 26.05.2014

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC vide their U.O.No. 14010/13/2015-Ch.II dated 04.12.2015, the Committee decided to approve the case as under:-

1. Item of Export	Qty.	Item of Import	Qty
Automate Red PB MIX 500 (Dye content 57% Solvent Red Dye)	1 kg	1. Beta Naphthol	0.186 kg
		2. Heptene	0.084 kg
		3. Mix Toluidine	0.214 kg
		4. Aniline Oil	0.060 kg
		5. Sodium Nitrite	0.190 kg
		6. 2- Ethyl Hexylamine	0.099 kg
		7. Sodium Formate	0.179 kg
		8. Aromatic Solvent 150/200 (Heavy Duty Aromatic Solvent Naphtha)	0.380 kg

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 202 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Colourtex Industries Pvt. Ltd., Mumbai F.No.01/83/50/315/AM16/DES-IV RLA F.No.03/94/40/957/AM15 Lic. No.0310793737 dated 10.02.2015

The Committee considered the case as per agenda for correction of name of import item Sl. No.4. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 30.12.2015, the Committee decided to amend the name of import item Sl. No.4 approved in the meeting No.5/83 dated 08.07.2015 without any other change in the decision taken by NC in its Meeting No. 5/83 dated 08.07.2015, as under:-

Import Item Sl. No.4 as per AA	Import item Sl. No.4 as per NC	Import item Sr. No.4 required
Aniline Oil	Amine Oil	Aniline Oil

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 203 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Micro Inks Pvt. Mumbai F.No.01/83/50/146/AM16/DES-IV RLA F.No.03/95/40/727/AM15 Lic. No.0310792971 dated 12.02.2015

The Committee considered the case as per agenda for amendment in import item description against export item No.1 & 2. Based on written comments of Deptt. of IPP vide letter No.7/31/2015-TSW dated 18.08.2015, the Committee decided to amend the import item description against export item No.1 & 2 approved in the meeting No.4/83 dated 17.06.2015 without any other change in the decision taken by NC in its Meeting No. 4/83 dated 17.06.2015, as under:-

Export Item: 1) Liquid Printing Inks Concentrate (NC Based) in White (Pigment content 65% +/- 2% and total solid resin content 15% +/- 2%)

Import Items:

Sl. No.	As per Advance Authorization	NC-Decision	Revised recommendations
2	Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Synthetic Resins (Nitrocellulose Damped in 30% IPA)
3	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl, Butyl Acetate)	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)

Export Item: 2) Liquid Printing Inks Concentrate (NC Based) in various colours (Pigment content 25%+/- 2% and solid resin content 15% +/- 2%)

Import Items:

Sl. No.	As per Advance Authorization	NC-Decision	Revised recommendations
2	Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Synthetic Resins (Nitrocellulose Damped in 30% IPA)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 204 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Micro Inks Pvt. Mumbai F.No.01/83/50/144/AM16/DES-IV RLA F.No.03/95/40/673/AM15 Lic. No.0310793129 dated 20.01.2015

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The Committee considered the case as per agenda for amendment in import item description against export item No.1 & 2. Based on written comments of Deptt. of IPP vide letter No.7/31/2015-TSW dated 18.08.2015, the Committee decided to amend the import item description against export item No.1 & 2 approved in the meeting No.4/83 dated 17.06.2015 without any other change in the decision taken by NC in its Meeting No. 4/83 dated 17.06.2015, as under:-

Export Item : 1) Liquid Printing Inks (NC Based) in White (Pigment content 30% +/- 2% and total solid resin content 22% +/- 2%)

Import Items:

Sl. No.	As per Advance Authorization	NC-Decision	Revised recommendations
2	Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Synthetic Resins (Nitrocellulose Damped in 30% IPA)
3	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl, Butyl Acetate)	Relevant Solvent (Ethyl Acetate, Methyl Isobutyl Ketone, Iso Propyl Alcohol, N-Propyl Acetate, N-Propyl Alcohol, Butyl Acetate)

Export Item: 2) Liquid Printing Inks (NC Based) in various colours (Pigment content 10%+/- 2% and solid resin content 22% +/- 2%)

Import Items:

Sl. No.	As per Advance Authorization	NC-Decision	Revised recommendations
2	Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Relevant Synthetic Resins (Nitrocellulose Damped in 30% IPA)	Synthetic Resins (Nitrocellulose Damped in 30% IPA)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 205 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Micro Inks Pvt. Mumbai F.No.01/83/50/331/AM16/DES-IV RLA F.No.03/95/40/957/AM15 Lic. No.0310793859 dated 12.02.2015

The Committee considered the case as per agenda for amendment in import item Sl. No.1. Based on written comments of Deptt. of IPP vide letter dated 08.11.2015, the Committee decided to amend the import item Sl. No.1 approved in the meeting No.10/83 dated 21.10.2015 without any other change in the decision taken by NC in its Meeting No. 10/83 dated 21.10.2015, as under:-

Sl. No	From	To
1	Pigment Yellow 174	Pigment Yellow 13

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 206 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Syngenta India Ltd., Pune F.No.01/83/162/158/AM16/DES-IV

The Committee considered the case as per agenda for the fixation of norms for M/s. Syngenta India Ltd., Pune, an EOU under SEEPZ Economic Zone referred by DC, SEEPZ. It is indicated by DC, SEEPZ that the unit in having different processes for the manufacturing of "Thiamethoxam" at different plants. The unit should have separate norms for each process instead of average wastage norms starting raw materials. Based on the written recommendation of Deptt. of C&PC vide their U.O.No. 15022/10/2015-CH.II dated 21.12.2015, the Committee decided to approve the case as under:-

1. Item of Export	Qty.	Item of Import	Qty
THIAMETHOXAM Technical Minimum 98% (TMX2 Process)	1 kg	1. 1,2,3- Trichlorpropane (TCP)	1.068 kg
		2. Tetra butyl ammonium bromide 50% (TBAB)	0.043 kg
		3. Methanol	0.009 kg
		4. Sodium Thiocynate	1.125 kg
		5. Monochlorobenzene	0.706 kg
		6. Chlorine liquid	0.500 kg
		7. Hydrochloric acid min. 36.5% pure	1.638 kg
		8. Di-Methyl Formamide (DMF)	0.168 kg
		9. Sodium bi sulphite 35% (SBS)	0.251 kg
		10. Sodium hypochlorite 10%	0.288 kg
		11. 1,2-dichlorobenzene	0.057 kg
		12. Sulfolane anhydrous	0.081 kg
		13. Sodium hydroxide (25%)	2.756 kg

2. Import of Export Item of Import

THIAMETHOXAM Technical Minimum 98% (TMX2 Process)	1 kg	1. CCT Melt (2-Chloro-5 chloromethyl-1.3, thiazole)	0.726 kg
		2.Dimethyl Carbonate (DMC)	0.647 kg
		3.Hydrochloric Acid (32%) (HCL)	1.002 kg
		4. N-Nitro-5-methyl-tetrahydro-4-H-1,3,5 oxadizin-4-imine. Nitro Oxadizinamin (OXA)	0.740 kg
		5. Potassium Carbonate	0.866 kg
		6. Sodiumhydroxide (25%)	0.067 kg
		7. Tetra Methyl Ammonium Chloride (50%)	0.050 kg
		8. Packing Material	As per packing policy

3. Item of Export	Qty.	Item of Import	Qty
THIAMETHOXAM Technical Minimum 98% (TMX3 Process)	1 kg	1. 1,2,3- Trichlorpropane (TCP)	1.189 kg
		2. Tetra butyl ammonium bromide 50% (TBAB)	0.048 kg
		3. Methanol	0.011 kg
		4. Sodium Thiocynate	1.277 kg
		5. Monochlorobenzene	0.133 kg

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		6. Chlorine liquid	0.604 kg
		7. Di-Methyl Formamide (DMF)	0.374 kg
		8. Sodium Sulphite 35% (SBS)	0.013 kg
		9. Sodium bi hypochlorite 10%	0.186 kg
		10.1,2-dichlorobenzene	0.482 kg
		11. Sulfolane anhydrous	0.107 Kg
		12. Sodium hydroxide (25%)	2.853 kg

4. Import of Export Item of Import

THIAMETHOXAM Technical Minimum 98% (TMX2 Process)	1 kg	1. CCT Melt (2-Chloro-5 chloromethyl-1.3, thiazole)	0.698 kg
		2.Dimethyl Carbonate (DMC)	0.813 kg
		3.Hydrochloric Acid (32%)	0.912 kg
		4. N-Nitro-5-methyl-tetrahydro-4-H-1,3,5 oxadizin-4-imine. Nitro Oxadizinamin (OXA)	0.712 kg
		5. Potassium Carbonate	0.834 kg
		6. Sodium hydroxide (25%)	0.096 kg
		7. Tetra Methyl Ammonium Chloride (50%)	0.040 kg
		8. Packing Material	As per packing policy

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case. Therecommendation of norms Committee witll be transferred to DC, SEEPZ Mumbai for further action at their end.

Case No M- 207 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Swastic Auto Industries, Haryana F.No.01/83/50/518/AM11/DES-IV RLA F.No. 05/24/40/245/AM11 Lic.No.0510274791 dated 12.10.2010

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 27.01.2016.

Case No M- 208 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Servo Plastichem (P) F.No.01/83/50/562/AM11/DES-IV RLA F.No. 02/24/040/125/AM11 Lic.No.0210149640 dated 26.10.2010

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (PC Div) to examine the case. The case is re-listed for 27.01.2016.

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Case No M- 209 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Speciality Papers Ltd., Mumbai F.No.01/83/50/127/AM10/DES-IV RLA F.No. 03/95/40/569/AM08 Lic.No.0310519733 dated 14.05.2009

The Committee considered the case as per agenda for amendment of Input Output Norms/clarification against export of OTC (One Time Carbon Paper) Paper base Tissue Paper. Based on written comments of Deptt. of IPP vide letter No.7/359/2015-TSW dated 29.12.2015, the Committee decided to amend the descriptions of the export product approved in the earlier meeting without any other change in the decision taken by NC in the earlier meeting.

In this connection, DIPP is of view that both the descriptions of export product "One Time Carbon Base Tissue Paper Stock" and "One Time Carbon Base Tissue Paper" are virtually the same and one product and recommend the description as requested by the firm. These views also applicable in repeat basis licences as under:-

S. No.	Lic No. Date	S. No.	Lic. No. Date	S. No.	Lic No. Date
1.	0310519733 /14.05.2009	2.	0310519731/ 14.05.2009	3.	0310519732/ 15.05.2009
4.	0310519734/ 14.05.2009	5.	0310519750/ 14.05.2009	6.	0310520115/ 18.05.2009
7.	0310521019/ 25.05.2009	8.	0310521036/ 25.05.2009	9	0310521020/ 25.05.2009
10.	0310521021/ 25.05.2009	11.	0310521022/ 25.05.2009	12.	0310521040/ 25.05.2009
13.	0310524520/ 17.06.2009	14.	0310525009/ 19.06.2009	15.	0310525013/ 19.06.2009
16.	0310524979/ 19.06.2009	17.	0310525923/ 25.06.2009	18.	0310525863/ 25.06.2009
19.	0310525866/ 25.06.2009	20.	0310525898/ 25.06.2009	21.	0310525872/ 25.06.2009
22.	0310526591/ 30.06.2009	23.	0310526580/ 30.06.2009	24.	0310537075/ 10.09.2009
25.	0310537282/ 11.09.2009	26.	0310537294/ 11.09.2009	27.	0310537306/ 11.09.2009
28.	0310537310/ 11.09.2009	29.	0310546565/ 19.11.2009	30.	0310546572/ 19.11.2009
31.	0310546975/ 23.11.2009	32.	0310548301/ 30.11.2009	---	----------

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 210 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Piramal Healthcare Ltd., Mumbai F.No.01/83/50/179/AM13/DES-IV RLA F.No.03/95/40/88/AM13 Lic. No.0310695328 dated 18.05.2012

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC vide their U.O.No. 14010/70/2015-CH.II dated 14.05.2015, the Committee decided to approve the case as under:-

Item of Export	Qty.	Item of Import	Qty
ULTRAZYME TABLETS (7458X) (CONTACT LENS CLEANING TABLETS	1,000 Nos.	1. CLEAR LENS PRO 1.5 MG. (SUBTILISIN SORBITOL 1.5 MG)	0.00835 Kg
		2. N-ACETYL CYSTEIN	0.0310 kg
		3. ALUMINIUM FOIL PLAIN/LAMINATE NOT EXCEEDING 60 MICRON	0.525 kg

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 211 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Syngenta India Ltd., Pune F.No.01/83/50/1064/AM11/DES-IV 1. Lic. No. 0310554888 dt.12.01.10 2. Lic. No. 0310554888 dt.12.01.10 3. Lic. No. 0310575341 dt.20.05.10 4. Lic. No. 0310582641 dt.08.07.10 5. Lic. No. 0310550720 dt.14.12.09 6. Lic. No. 0310530294 dt.23.07.09 7. Lic. No. 0310574957 dt.18.05.10

The Committee considered the case as per agenda. Committee decided to withdrawn the all these cases as requested by the firm vide letter dated 18.11.2015.

Case No M- 212 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Croda India Company Pvt., Ltd., Mumbai F.No.01/83/50/123/AM16/DES-IV RLA F.No.03/94/40/888/AM15 Lic. No.0310792123 dated 17.12.2014

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. U.O. issued on 18.12.2015. The case is re-listed for 27.01.2016.

Case No M- 213 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Dujodwala Products Ltd., Mumbai F.No.01/83/50/770/AM11/DES-IV RLA F.No.03/94/40/565/AM11 Lic. No.0310609800 dated 06.01.2011

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. The case is re-listed for 27.01.2016.

Case No M- 214 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Jak Printer Pvt. Ltd., Mumbai F.No.01/83/50/781/AM11/DES-IV RLA F.No.03/94/40/95/AM11 Lic. No.0310572037 dated 29.04.2010

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 27.01.2016.

Case No M- 215 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F.No.01/83/50/51/AM13/DES-IV RLA F.No.03/95/40/1095/AM12 Lic. No.0310722511 dated 31.01.2013

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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC vide their U.O.No. 14010/64/2013-CH.II dated 12.12.2015, the Committee decided to approve the case as under:-

1. Item of Export	Qty.	Item of Import	Qty
STEROSOFT CWCS (Modified Fatty Amide)	1 kg	1. STEARIC ACID	0.7829 kg
		2. AMINO ETHYL ETHANOL,AMINE	0.2867 kg

2. Item of Export	Qty.	Item of Import	Qty
STEROSTIME AEEA (Amino Ethyl Ethanol Amine- High Pure)	1 kg	1. AMINO ETHYL ETHANOL AMINE -MIX	2.00 kg

3. Item of Export	Qty.	Item of Import	Qty
STEROCARE WEL (F) (Mixture of Cetostearyl Alcohol and Sodium Lauryl Sulphate)	1 kg	1. CETO STEARYL ALCOHOL	0.9100 Kg

4. Item of Export	Qty.	Item of Import	Qty
STEROCARE EW (CPH) [Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% & 80% Cetostearyl Alcohol]	1 kg	1. CETO STEARYL ALCOHOL 2. ETHYLENE OXIDE	0.8620 Kg 0.1580 Kg

5. Item of Export	Qty.	Item of Import	Qty
STEROL 161800 (Cetostearyl Alcohol)	1 kg	1. CETO STEARYL ALCOHOL	0.9800 Kg

6. Item of Export	Qty.	Item of Import	Qty
STEROL 161825 (F) (Cetostearyl Alcohol 24 moles ethoxylate)	1 kg	1. CETO STEARYL ALCOHOL 2. ETHYLENE OXIDE	0.1990 Kg 0.8210 Kg

7. Item of Export	Qty.	Item of Import	Qty
HETEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Cocoate)	1 kg	1. SORBITOL 70% 2. COCONUT FATTY ACID 3. ETHYLENE OXIDE	0.5291 Kg 0.3559 Kg 0.5725 Kg

8. Item of Export	Qty.	Item of Import	Qty
STEROL 1006 (Decyl Alcohol Ethoxylate/ Decyl Alcohol 6 moles Ethoxylated)	1 kg	1. DECYL ALCOHOL 2. ETHYLENE OXIDE	0.3819 Kg 0.6381 Kg

9. Item of Export	Qty.	Item of Import	Qty
STEROL 1003 (Decyl alcohol Ethoxylate)	1 kg	1. DECYL ALCOHOL 2. ETHYLENE OXIDE	0.6551 Kg 0.3649 Kg

10. Item of Export	Qty.	Item of Import	Qty
STERO DEEA-EX (N,N-Diethylethanolamine)	1 kg	1. DI METHYL THIO DI PROPIONATE 2. ETHYLENE OXIDE	0.6551 Kg 0.3649 Kg

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11. Item of Export	Qty.	Item of Import	Qty
STANOX DSTOP (Distearyl Thiodipropionate)	1 Kg	1. DI METHYL THIO DI PROPIONATE 2. STEARYL ALCOHOL	0.360 Kg 0.830 Kg

12. Item of Export	Qty.	Item of Import	Qty
STER PEG 400 (Polyethylene Glycol 400)	1 Kg	1. DI ETHYLENE GLYCOL 2. ETHYLENE OXIDE	0.2611 Kg 0.7589 Kg

13. Item of Export	Qty.	Item of Import	Qty
STER PEG 1500 (Polyethylene Glycol 1500)	1 Kg	1. DI ETHYLENE GLYCOL 2. ETHYLENE OXIDE	0.0714 Kg 0.9486 Kg

14. Item of Export	Qty.	Item of Import	Qty
STER PEG 200 (Polyethylene Glycol 1500)	1 kg	1. DI ETHYLENE GLYCOL 2. ETHYLENE OXIDE	0.5573 Kg 0.4627 Kg

15. Item of Export	Qty.	Item of Import	Qty
STERO DIPA 99 (Diisopropanolamine)	1 kg	1. DIISOPROPANOLAMINE	0.980 Kg

16. Item of Export	Qty.	Item of Import	Qty
STEROTEX NFDF 700 (Condensaste of Epichlorohydrine with Dimethyl Amine)	1 kg	1. EPICHLOROHYDRINE 2. DIMETHYL AMINE	0.6500 Kg 0.4500 Kg

17. Item of Export	Qty.	Item of Import	Qty
STERCOPOL 100609 (Iso Decanol 6 mole ethoxylate Propoxylate 15 mole ethoxylate)	1 Kg	1. ISO DECANOL 2. ETHYLENE OXIDE 3. PROPYLENE OXIDE	0.1240 Kg 0.2080 Kg 0.6860 Kg

18. Item of Export	Qty.	Item of Import	Qty
STERCOPOL 100609 (Iso Decanol 6 mole ethoxylate Propoxylate 9 mole ethoxylate)	1 Kg	1. ISO DECANOL 2. ETHYLENE OXIDE 3. PROPYLENE OXIDE	0.170 Kg 0.2080 Kg 0.5640 Kg

19. Item of Export	Qty.	Item of Import	Qty
STEROL 1005 (Iso Decyl alcohol Ethoxylate/ Iso Decyl Alcohol 8 moles Ethoxylated)	1 kg	1. ISO DECYL ALCOHOL 2. ETHYLENE OXIDE	0.316 Kg 0.704 Kg

20. Item of Export	Qty.	Item of Import	Qty
STEROL 1005 (Iso Decyl alcohol Ethoxylate/Iso Decyl Alcohol 5 moles Ethoxylated)	1 kg	1. ISO DECYL ALCOHOL 2. ETHYLENE OXIDE	0.5557 Kg 0.4643 Kg

21. Item of Export	Qty.	Item of Import	Qty

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Dept. of Commerce
New Delhi

STEROL 1308 (Tri Decyl Alcohol six mole Ethoxylate/ Tri Decyl Alcohol 6 moles Ethoxylated)	1 kg	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.431 Kg 0.569 Kg

22. Item of Export	Qty.	Item of Import	Qty
STEROL 1308 (Tri Decyl Alcohol Ethoxylate/ Tri Decyl Alcohol 8 moles Ethoxyated)	1 kg	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.3980 Kg 0.6500 Kg

23. Item of Export	Qty.	Item of Import	Qty
STEROL 1303 (Tri Decyl Alcohol 3 mole Ethoxylate)	1 kg	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.614 Kg 0.405 Kg

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 216 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Jolly Board Ltd., Mumbai F.No.01/83/50/542/AM15/DES-IV RLA F.No.03/95/40/145/AM15 Lic. No.0310783466 dated 29.05.2014

The Committee considered the case as per agenda for amendment in quantity of import item. Based on written comments of Deptt. of IPP vide letter No.7/310/2013-TSW dated 29.12.2015, the Committee decided to amend the quantity of import item approved in the meeting No.19/83 dated 26.03.2015 without any other change in the decision taken by NC in its Meeting No. 19/83 dated 26.03.2015, as under:-

Export Item: Insulation Boards/ Bitumen Impregnated Fibre Boards (containing min. 22.5 % Bitumen / Natural Asphalt)

Quantity: 1 KG

Import Item : Bitumen / Natural Asphalt

Quantity: 0.256 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 217 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. East India Technologies P. Ltd., Bangalore F.No.01/83/50/196/AM07/DES-IV RLA F.No.27/24/40/623/AM10 Lic. No.0710049194 dated 26.12.2006

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 27.01.2016.

AJAY SRIVASTAVA
Director General of Foreign Trade
Dept. of Commerce
New Delhi

Case No M- 218 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Crystal Granite & Marble Pvt. Ltd., Bangalore F.No.01/85/162/144/AM15/DES-IV

The Committee considered the case as per agenda. Deptt. of IPP furnished their comments in this case, but Committee decided to further examine the case by DGFT on policy matter. The case is re-listed for 27.01.2016.

Case No M- 219 NC No.12/16 Dated 09.12.2015 (held on 30.12.2015)	M/s. Bhalla Chemical Works Pvt. Ltd., Gurgaon F.No.01/82/50/309/AM07/DES-IV/Pt. RLA F.No.50/24/40/147/AM07 Lic. No.0510183194 dated 23.05.2006

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC vide their U.O.No. 14010/23/2015-CH.II dated 14.12.2015, the Committee decided to approve the case for additional items i.e. Polyethylene Glycol as 0.05 kg/kg of export of Zinc Oxide and Caustic Soda Flakes as 2.78 kg/kg of export of Zinc Oxide may be considered for the purpose of EODC/ Regularization.

Norms Committee has accepted the recommendation of Deptt. of C&PC (Chem Div) and approved the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

AJAY SRIVASTAVA
संयुक्त महानिदेशक / Joint DGFT
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Dept. of Commerce
नई दिल्ली / New Delhi

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New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/83-ALC1/2015 MEETING DATE : 09.12.2015

1	Case No.:79/11/83-ALC1/2014	Party Name:M/S HINDUSTAN MINT & AGRO PRODUCTS PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Rejected
	HQ File :01/83/050/00392/AM15/	RLA File :29/24/040/00001/AM11/	Lic.No/Date:2910011334 15.06.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (Chem Div) on 31.03.2015..			

2	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to forward a set of application to D/o IPP for their comments . U.O issued on 08.01.2016. The case is re-listed for 27.01.2016.			

3	Case No.:5/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. The case is re-listed for 27.01.2016.			

4	Case No.:59/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 27.01.2016.			

5	Case No.:73/5/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:27.01.2016

	Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) . Re-listed for 27.01.2016.

6	Case No.:13/51/83-ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:27.01.2016
	Decision :D/L dated 16.7.2014 issued by Deptt. of C&PC(PC Div). Reminder issued by this office on 12.11.2014. Re-listed for 27.01.2016.			

7	Case No.:15/5/83-ALC1/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00023/AM14/	RLA File :03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

8	Case No.:76/17/83-ALC1/2014	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00686/AM15/	RLA File :04/24/040/00277/AM13/	Lic.No/Date:0410144057 12.03.2013	Defer Date:27.01.2016
	Decision :D/L dated 2.12.2015 issued by Deptt. of C&PC(Chem.Div) . Re-listed for 27.01.2016.			

9	Case No.:28/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

10	Case No.:29/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:27.01.2016
	Decision :D/L dated 28.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 27.01.2016.			

11	Case No.:57/26/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00380/AM14/	RLA File :03/94/040/00010/AM14/	Lic.No/Date:0310730970 10.04.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

AJAY SRIVASTAVA
संयुक्त महानिदेशक / Joint DGFT
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वाणिज्य विभाग / Dept. of Commerce
नई दिल्ली / New Delhi

12	Case No.:7/17/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/9/2010-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
RIFIT 500 EC (FORMULATION OF PRETILACHLOR TECH.94% Min) (Pertilachor 50% EC)	1 kg	1. 2,6 DIETHYL ANILINE	0.272 kg
		2. PROPOXY ETHYL CHLORIDE	0.239 kg
		3.CHLORO ACETYL CHLORIDE	0.191 kg
		4. SOLVENT C-9	0.362 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	Case No.:72/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:27.01.2016

Decision :D/L dated 8.1.2015 issued by DIPP. The case is re-listed for 27.01.2016.

14	Case No.:60/26/83-ALC1/2013	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00383/AM14/	RLA File :03/94/040/01128/AM13/	Lic.No/Date:0310737162 10.06.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 27.01.2016.

15	Case No.:14/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00337/AM14/	RLA File :03/95/040/01058/AM13/	Lic.No/Date:0310737312 13.06.2013	Defer Date:27.01.2016

Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 27.01.2016.

16	Case No.:15/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:27.01.2016

Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 27.01.2016.

17	Case No.:11/26/83-	Party Name:UNITED	Meet No/Date:12/83-	Status:Case

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वाणिज्य विभाग / Dept. of Commerce
नई दिल्ली / New Delhi

	ALC1/2013	PHOSPHORUS LTD.	ALC1/2015 09.12.2015	Approved
	HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2013-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
Acephate 97% UP OR WG OR DF	1 kg.	1. O,O-Dimethy Phosphoramido Thioate (DMPAT 95% Min.)	1.077 Kg
		2. Methylene Dichloride	0.081 Kg
		3. Acetic Anhydride	0.773 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.

19	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 27.01.2016.

20	Case No.:117/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 27.01.2016.

21	Case No.:63/30/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 27.01.2016.

AJAY SRIVASTAVA
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22	Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 27.01.2016.			

23	Case No.:72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:27.01.2016
	Decision :DL issued by Deptt. of C&PC (PC Div) on 9.1.2015. Followed reminder on 09.11.2015. The case is re-listed for 27.01.2016.			

24	Case No.:16/42/83-ALC1/2013	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date:0910057614 19.09.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.			

25	Case No.:60/42/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.			

26	Case No.:61/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.			

27	Case No.:68/42/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310753759	Defer Date:

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Dept. of Commerce
New Delhi

	:01/83/050/00763/AM14/	:03/95/040/00560/AM14/	15.10.2013	

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/162/2014-CH-II dated 21.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
1. VAT YELLOW 2 POWDER	1 Kg	VAT YELLOW 2 CRUDE VAT DYESTUFF	0.2000 kg
2. VAT YELLOW 2 POWDER HIGH CONE	1 Kg	VAT YELLOW 2 POWDER	0.2345 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:27.01.2016

Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.

29	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.

30	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.

31	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.

32	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

AJAY SRIVASTAVA
Joint DGFT
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Dept. of Commerce
New Delhi

			09.12.2015	
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.			

33	Case No.:20/49/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 27.01.2016.			

34	Case No.:23/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 27.01.2016.			

35	Case No.:15/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 27.01.2016.			

36	Case No.:21/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 27.01.2016.			

37	Case No.:26/42/83-ALC1/2013	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div) . The case is re-listed for			

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वाणिज्य विभाग/Dept. of Commerce
नई दिल्ली/New Delhi

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38	Case No.:115/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00810/AM14/	RLA File :34/24/040/00195/AM14/	Lic.No/Date:3410038438 13.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

39	Case No.:116/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

40	Case No.:117/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

41	Case No.:22/42/83-ALC1/2013	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

42	Case No.:114/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

43	Case No.:95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

44	Case No.:84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

45	Case No.:17/49/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

46	Case No.:24/49/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:27.01.2016
	Decision: Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

47	Case No.:1/42/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 27.01.2016.			

48	Case No.:50/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00929/AM14/	RLA File :03/95/040/00698/AM14/	Lic.No/Date:0310765260 09.01.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2015-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty	Item of Import	Qty
Glufosinate Ammonium Technical 95% Min.		1. Tetrahydrofuran (THF)	0.226 Kg
		2. Acrolein	0.477 Kg
		3. 1,3,5- Trimethyl Benzene	0.230 Kg
		4. Sochemie- 15	0.030 Kg
		5. Ammonium Chloride	0.419 Kg
		6. Methanol	1.300 Kg
		7. Sodium Cyanide	0.380 Kg
		8. Magnesium	0.307 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	Case No.:13/5/83-ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

50	Case No.:58/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 27.01.2016.			

51	Case No.:32/49/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:27.01.2016
	Decision :D/L dated 30.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder to be issued. The case is re-listed for 27.01.2016.			

52	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:27.01.2016
	Decision :Comments awaited from D/o. IPP. The case re-listed for 27.01.2016.			

53	Case No.:70/3/83-ALC1/2014	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/83-ALC1/2015	Status:Case Approved

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			09.12.2015	
	HQ File :01/83/050/00092/AM15/	RLA File :03/95/040/00827/AM14/	Lic.No/Date:0310767523 23.01.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2013-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
Acephate 97% UP OR WG OR DF	1 kg.	1. O,O-Dimethy Phosphoramido Thioate (DMPAT 95% Min.)	1.077 Kg
		2. Methylene Dichloride	0.081 Kg
		3. Acetic Anhydride	0.773 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:33/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.

55	Case No.:44/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 27.01.2016.

56	Case No.:14/5/83-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 27.01.2016.

57	Case No.:26/49/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.

58	Case No.:83/3/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810128896	Defer

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	:01/83/050/00105/AM15/	:08/24/040/00496/AM14/	17.02.2014	Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. U.O issued on 15.12.2015. The case is re-listed for 27.01.2016.			

59	Case No.:8/2/83-ALC1/2014	Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00008/AM15/	RLA File :03/95/040/00904/AM14/	Lic.No/Date:0310770510 18.02.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 27.01.2016.			

60	Case No.:73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

61	Case No.:15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 27.01.2016.			

62	Case No.:13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

63	Case No.:8/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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64	Case No.:11/3/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 27.01.2016.			

65	Case No.:10/15/83-ALC1/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00506/AM15/	RLA File :09/24/040/00590/AM14/	Lic.No/Date:0910059532 11.03.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

66	Case No.:1/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:27.01.2016
	Decision :DL dated 11.6.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 27.01.2016.			

67	Case No.:79/3/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 27.01.2016.			

68	Case No.:1/5/83-ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

69	Case No.:39/6/83-ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00369/AM16/	RLA File :04/24/040/00227/AM13/	Lic.No/Date:0410156343 19.03.2014	Defer Date:27.01.2016
	Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . The case is re-listed for 27.01.2016.			

70	Case No.:40/6/83-	Party Name:COOKSON	Meet No/Date:12/83-	Status:Case

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	ALC1/2015	INDIA PVT. LTD.	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00370/AM16/	RLA File :04/24/040/00251/AM13/	Lic.No/Date:0410156341 19.03.2014	Defer Date:27.01.2016
	Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . The case is re-listed for 27.01.2016.			

71	Case No.:2/1/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

72	Case No.:9/5/83-ALC1/2014	Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:27.01.2016
	Decision :Comment awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 27.01.2016.			

73	Case No.:7/2/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and defer the case. Letter issued on 19.6.2014. The case is re-listed for 27.01.2016.			

74	Case No.:71/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00478/AM15/	RLA File :17/24/040/00001/AM15/	Lic.No/Date:1710005789 21.04.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

75	Case No.:5/11/83-ALC1/2014	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00318/AM15/	RLA File :09/24/040/00643/AM14/	Lic.No/Date:0910059878 25.04.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/19/2015-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty	Item of Import	Qty
BASIC CHROMIUM SULPHATE	1 Kg	1. CHROME ORE	0.635 Kg
		2. SODA ASH	0.426 Kg
		3. SULPHUR	0.150 Kg
		4. FERROUS SULPHATE	0.037 Kg
		5. PETCOKE / ANTHRACITE COAL	0.1275 Kg
		6. STEAM COAL	0.1950 Kg Subject to fuel policy (3% of FOB value of exports)
		7. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.:8/11/83-ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00321/AM15/	RLA File :03/94/040/01162/AM14/	Lic.No/Date:0310779662 28.04.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 27.01.2016.			

77	Case No.:35/11/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00348/AM15/	RLA File :03/94/040/00067/AM15/	Lic.No/Date:0310779935 29.04.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 27.01.2016.			

78	Case No.:38/11/83-ALC1/2014	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00351/AM15/	RLA File :03/95/040/00062/AM15/	Lic.No/Date:0310780071 30.04.2014	Defer Date:27.01.2016
	Decision :D/L dated 21.1.2015 issued by Deptt. of C&PC(PC Div). Re-listed for 27.01.2016.			

79	Case No.:80/6/83-ALC1/2015	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00411/AM16/	RLA File :08/24/040/00015/AM15/	Lic.No/Date:0810131124 07.05.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

80	Case No.:59/11/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00372/AM15/	RLA File :03/95/040/00082/AM15/	Lic.No/Date:0310781248 09.05.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 17.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 kg	1. BEHENYL ALCOHOL	0.2418 KG
		2. MIX XYLENE	0.6968 KG
		3. ACRYLIC ACID	0.0580 KG
		4. ESCORENE UL 02133EN2	0.0717 KG
		5. TRIETHANOL AMINE 99	0.0009 KG

2. Item of Export	Qty	Item of Import	Qty
STANOX DPDP (Di Phenyl Iso Decyl Phosphite)	1 kg	1. PHENOL	0.8294 Kg
		2. ISO DECANOL	0.4647 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:66/11/83-ALC1/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00379/AM15/	RLA File :03/95/040/00110/AM15/	Lic.No/Date:0310781118 09.05.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/107/2010-CH-II dated 20.10.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
SUNOX ZKF(2,2 METHYLENE BIS 4 METHYL CYCLOHEXYL PHENOL)	1 kg	1. PARACRESOL	1.031 kg
		2. CYCLOHEXANOL	1.105 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

82	Case No.:11/5/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00128/AM15/	RLA File :08/24/040/00041/AM15/	Lic.No/Date:0810131287 12.05.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/72/2015-CH-II dated 24.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
THIAMETHOXAM 97% MIN.	1 kg	1. 2-CHLORO-5-CHLORO-METHYLTHIAZOLE (CCMT)	0.749 kg
		2. 3-METHYL-4-NITROIMINO-PERHYDRO-1,3,5-OXADIAZINE MNIO)	0.849 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	Case No.:12/5/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00129/AM15/	RLA File :08/24/040/00042/AM15/	Lic.No/Date:0810131288 12.05.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/107/2010-CH-II dated 20.10.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
THIAMETHOXAM 25% WG/SG	1 Kg	1. 2- CHLORO-5-CHLORO-METHYLTHIAZOLE (CCMT)	0.216 kg
		2. 3-METHYL-4-NITROIMINO-PERHYDRO-1,3,5-OXADIAZINE (MNIO)	0.230 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:75/11/83-ALC1/2014	Party Name:MERIT POLYPLAST	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00388/AM15/	RLA File :03/95/040/00055/AM15/	Lic.No/Date:0310781978 19.05.2014	Defer Date:27.01.2016

Decision :D/L dated 9.1.2015 issued by Deptt. of C&PC(PC Div). Followed reminder on 09.11.2015. Re-listed for 27.01.2016.

85	Case No.:75/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00482/AM15/	RLA File :17/24/040/00010/AM15/	Lic.No/Date:1710005815 20.05.2014	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.

86	Case No.:74/11/83-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00387/AM15/	RLA File :03/95/040/00089/AM15/	Lic.No/Date:0310782327 21.05.2014	Defer Date:27.01.2016

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	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.

87	Case No.:44/15/83-ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00540/AM15/	RLA File :03/94/040/00112/AM15/	Lic.No/Date:0310782315 21.05.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

88	Case No.:15/5/83-ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

89	Case No.:59/15/83-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00555/AM15/	RLA File :03/94/040/00098/AM15/	Lic.No/Date:0310782484 22.05.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

90	Case No.:73/11/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00386/AM15/	RLA File :03/95/040/00150/AM15/	Lic.No/Date:0310782707 23.05.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

91	Case No.:78/11/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00391/AM15/	RLA File :07/24/040/00062/AM15/	Lic.No/Date:0710104413 23.05.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

92	Case No.:10/12/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00738/AM16/	RLA File :05/23/040/00059/AM15/	Lic.No/Date:0510387208 23.05.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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93	Case No.:59/13/83-ALC1/2014	Party Name:HP INTERNATIONAL	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00466/AM15/	RLA File :03/94/040/00139/AM15/	Lic.No/Date:0310783465 29.05.2014	Defer Date:27.01.2016
	Decision :D/L dated 09.09.2015 issued by Deptt. of C&PC(PC Div)(OPS) . The case is re-listed for 27.01.2016.			

94	Case No.:66/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00473/AM15/	RLA File :17/24/040/00013/AM15/	Lic.No/Date:1710005830 29.05.2014	Defer Date:27.01.2016
	Decision :Copy of application to be sent to Deptt. of C&PC(PC Div.). The case re-listed for 27.01.2016.			

95	Case No.:52/11/83-ALC1/2014	Party Name:J.G. CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00365/AM15/	RLA File :02/21/040/00066/AM15/	Lic.No/Date:0210203709 02.06.2014	Defer Date:27.01.2016
	Decision :D/L dated 23.06.2015 issued by Deptt. of C&PC(Chem.Div)(AKA) Followed reminder dated 18.09.2015. Re-listed for 27.01.2016.			

96	Case No.:32/11/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00345/AM15/	RLA File :03/95/040/00162/AM15/	Lic.No/Date:0310784151 03.06.2014	Defer Date:27.01.2016
	Decision :D/L dated 30.1.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder on 07.10.2015 . The case is re-listed for 27.01.2016.			

97	Case No.:65/11/83-ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00378/AM15/	RLA File :02/24/040/00040/AM15/	Lic.No/Date:0210203847 05.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

98	Case No.:67/13/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00474/AM15/	RLA File :17/24/040/00023/AM15/	Lic.No/Date:1710005848 10.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

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99	Case No.:40/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00536/AM15/	RLA File :03/95/040/00166/AM15/	Lic.No/Date:0310785106 11.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

100	Case No.:50/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00546/AM15/	RLA File :03/95/040/00891/AM14/	Lic.No/Date:0310785062 11.06.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

101	Case No.:1/7/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

102	Case No.:2/7/83-ALC1/2014	Party Name:ASTRON PACKAGING LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00134/AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

103	Case No.:56/11/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00369/AM15/	RLA File :08/24/040/00117/AM15/	Lic.No/Date:0810132315 13.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

104	Case No.:21/11/83-ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00334/AM15/	RLA File :10/24/040/00023/AM15/	Lic.No/Date:1010058474 17.06.2014	Defer Date:27.01.2016
	Decision: D/L dated 1.4.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

105	Case No.:63/11/83-ALC1/2014	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved

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	HQ File :01/83/050/00376/AM15/	RLA File :08/24/040/00111/AM15/	Lic.No/Date:0810132362 17.06.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14011/25/2011-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Tin Stabilizer (SHITA STAB 888)	1 kg.	1 2-Ethyl Hexyl Thioglycolate (2-EHTG)	0.7284 Kg
		2. Methyl Tin Chloride	0.7415 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:58/13/83-ALC1/2014	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00465/AM15/	RLA File :03/94/040/00114/AM15/	Lic.No/Date:0310785477 17.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

107	Case No.:37/11/83-ALC1/2014	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00350/AM15/	RLA File :04/24/040/00070/AM15/	Lic.No/Date:0410158741 18.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

108	Case No.:54/13/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00461/AM15/	RLA File :03/94/040/00085/AM15/	Lic.No/Date:0310785570 18.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

109	Case No.:55/13/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00462/AM15/	RLA File :03/94/040/00174/AM15/	Lic.No/Date:0310785572 18.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 27.01.2016.			

110	Case No.:12/11/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00325/AM15/	RLA File :04/24/040/00041/AM15/	Lic.No/Date:0410158765 19.06.2014	Defer Date:27.01.2016

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	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.

111	Case No.:27/11/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00340/AM15/	RLA File :08/24/040/00021/AM15/	Lic.No/Date:0810132394 19.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

112	Case No.:21/13/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00428/AM15/	RLA File :34/24/040/00065/AM15/	Lic.No/Date:3410040284 19.06.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 21.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molydenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs.	5.877 kg
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note: - 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis ie 1.111 kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	Case No.:70/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00477/AM15/	RLA File :17/24/040/00026/AM15/	Lic.No/Date:1710005856 19.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

113	Case No.:77/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00484/AM15/	RLA File :17/24/040/00025/AM15/	Lic.No/Date:1710005855 19.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

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115	Case No.:61/15/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00557/AM15/	RLA File :03/95/040/00235/AM15/	Lic.No/Date:0310785689 19.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(PC.Div) . The case is re-listed for 27.01.2016.			

116	Case No.:69/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00476/AM15/	RLA File :17/24/040/00029/AM15/	Lic.No/Date:1710005861 20.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(PC.Div) . The case is re-listed for 27.01.2016.			

117	Case No.:74/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00481/AM15/	RLA File :17/24/040/00028/AM15/	Lic.No/Date:1710005860 20.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(PC.Div) . The case is re-listed for 27.01.2016.			

118	Case No.:78/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00485/AM15/	RLA File :17/24/040/00027/AM15/	Lic.No/Date:1710005859 20.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(PC.Div) . The case is re-listed for 27.01.2016.			

119	Case No.:40/13/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00447/AM15/	RLA File :07/24/040/00104/AM15/	Lic.No/Date:0710105327 23.06.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda. The Committee noted that DIPP returned the application, and consequently it was refer to concerned Deptt. U.O. to be issued. Accordingly the case may be re-listed on 27.01.2016.			

120	Case No.:61/11/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00374/AM15/	RLA File :08/24/040/00129/AM15/	Lic.No/Date:0810132433 24.06.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/107/2010-CH-II dated 20.10.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
THIAMETHOXAM 600 FS	1 kg	1. 2-CHLORO-5-CHLORO-METHYLTHIAZOLE (CCMT)	0.494 kg
		2. 3-METHYL-4-NITROIMINO-PERHYDRO-1,3,5 -OXADIAZINE (MNIO)	0.525 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	Case No.:11/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00418/AM15/	RLA File :08/24/040/00131/AM15/	Lic.No/Date:0810132487 26.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

122	Case No.:23/13/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00430/AM15/	RLA File :34/24/040/00084/AM15/	Lic.No/Date:3410040318 26.06.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 21.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molydenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs.	5.877 kg
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note: - 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis ie 1.111 kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.:24/13/83-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00431/AM15/	RLA File :34/24/040/00085/AM15/	Lic.No/Date:3410040316 26.06.2014	Defer Date:27.01.2016

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	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.

124	Case No.:25/13/83-ALC1/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Transferred to Different Section
	HQ File :01/83/050/00432/AM15/	RLA File :07/24/040/00097/AM15/	Lic.No/Date:0710105417 26.06.2014	Defer Date:09.12.2015
	Decision: The Committee considered the case as per agenda. In this case the firm has stated that they have inadvertently mentioned the ITC (HS) code of the export product as 38541054, while the correct ITC (HS) code is 29339100 which is pertains to DES-III Section. The Committee decided to transfer the case to DES-III Section for further necessary action.			

125	Case No.:48/13/83-ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00455/AM15/	RLA File :03/95/040/00167/AM15/	Lic.No/Date:0310786082 26.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

126	Case No.:16/17/83-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00626/AM15/	RLA File :03/94/040/00261/AM15/	Lic.No/Date:0310786063 26.06.2014	Defer Date:27.01.2016
	Decision :D/L dated 13.07.2015 issued by Deptt. of C&PC(PC. Div)(OPS) . Re-listed for 27.01.2016.			

127	Case No.:12/13/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00419/AM15/	RLA File :08/24/040/00023/AM15/	Lic.No/Date:0810132515 30.06.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

128	Case No.:22/13/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

129	Case No.:72/17/83-ALC1/2014	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00682/AM15/	RLA File :07/21/040/00271/AM15/	Lic.No/Date:0710105464 30.06.2014	Defer Date:27.01.2016

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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

130	Case No.:41/13/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00448/AM15/	RLA File :02/24/040/00055/AM15/	Lic.No/Date:0210204314 03.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 9.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

131	Case No.:43/13/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00450/AM15/	RLA File :02/24/040/00054/AM15/	Lic.No/Date:0210204313 03.07.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

132	Case No.:9/13/83-ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00416/AM15/	RLA File :07/24/040/00118/AM15/	Lic.No/Date:0710105533 07.07.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

133	Case No.:3/13/83-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00410/AM15/	RLA File :05/24/040/00150/AM15/	Lic.No/Date:0510389659 11.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 2.3.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 27.01.2016.			

134	Case No.:16/13/83-ALC1/2014	Party Name:GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00423/AM15/	RLA File :08/24/040/00546/AM14/	Lic.No/Date:0810132668 11.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 05.02.2015 issued by DC, (MSME). Re-listed for 27.01.2016.			

135	Case No.:1/9/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00228/AM15/	RLA File :34/24/040/00089/AM15/	Lic.No/Date:3410040365 14.07.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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Directorate General of Foreign Trade
वाणिज्य विभाग / Dept. of Commerce
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136	Case No.:5/13/83-ALC1/2014	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided the F.No.7/4/2015-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 27.01.2016.			

137	Case No.:8/17/83-ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00618/AM15/	RLA File :03/94/040/00322/AM15/	Lic.No/Date:0310786774 14.07.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

138	Case No.:7/17/83-ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00617/AM15/	RLA File :03/94/040/00329/AM15/	Lic.No/Date:0310786869 15.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 27.2.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 27.01.2016.			

139	Case No.:32/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00439/AM15/	RLA File :08/24/040/00158/AM15/	Lic.No/Date:0810132743 16.07.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

140	Case No.:27/17/83-ALC1/2014	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date:1710005882 17.07.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

141	Case No.:18/17/83-ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00628/AM15/	RLA File :03/94/040/00344/AM15/	Lic.No/Date:0310787252 23.07.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div) . The case re-listed for 27.01.2016.			

142	Case No.:46/17/83-ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

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			09.12.2015	
	HQ File :01/83/050/00656/AM15/	RLA File :03/95/040/00342/AM15/	Lic.No/Date:0310787349 25.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(PC Div). Copy of application also to be sent to C&PC (PC Div.). Re-listed for 27.01.2016.			

143	Case No.:38/13/83-ALC1/2014	Party Name:BEE CHEMS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided the F.No.7/30/2014-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 27.01.2016.			

144	Case No.:44/17/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00654/AM15/	RLA File :03/95/040/00367/AM15/	Lic.No/Date:0310787462 31.07.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

145	Case No.:45/17/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00655/AM15/	RLA File :03/95/040/00370/AM15/	Lic.No/Date:0310787438 31.07.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 17.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STEROL 161802 (Cetostearyl Alcohol 2 Moles Ethoxylated)	1 kg	1. CETOSTEARYL ALCOHOL 2. ETHYLENE OXIDE	0.7591 Kg 0.2609 Kg

2. Item of Export	Qty	Item of Import	Qty
STERO 2-EHA 2570 (2-Ethyl Hexanol Poly Glycol Ether)	1 kg	1. 2-ETHYL HEXANOL 2. ETHYLENE OXIDE	0.1116 Kg 0.7554 Kg

3. Item of Export	Qty	Item of Import	Qty
STEROL 161825 (F) {Cetostearyl Alcohol 24 moles ethoxylate)	1 kg	1. CETOSTEARYL ALCOHOL 2. ETHYLENE OXIDE	0.1990 Kg 0.8210 Kg

4. Item of Export	Qty	Item of Import	Qty
STER PEG 1500 (Polyethylene Glycol 1500)	1 kg	1. DI ETHYLENE GLYCOL 2. ETHYLENE OXIDE	0.0714 Kg 0.9486 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	Case No.:53/17/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00663/AM15/	RLA File :08/24/040/00179/AM15/	Lic.No/Date:0810132892 05.08.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

147	Case No.:54/17/83-ALC1/2014	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00664/AM15/	RLA File :03/95/040/00381/AM15/	Lic.No/Date:0310787635 05.08.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

148	Case No.:16/15/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00512/AM15/	RLA File :07/24/040/00157/AM15/	Lic.No/Date:0710106308 06.08.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda. The Committee noted that DIPP			

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	returned the application, and consequently it was refer to concerned Deptt. U.O. to be issued. Accordingly the case may be re-listed on 27.01.2016.

149	Case No.:42/17/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00652/AM15/	RLA File :03/95/040/00383/AM15/	Lic.No/Date:0310787836 08.08.2014	Defer Date:27.01.2016
	Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem. Div) . Followed reminder dated 28.10.2015. Re-listed for 27.01.2016.			

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Case No.:55/17/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00665/AM15/	RLA File :03/95/040/00408/AM15/	Lic.No/Date:0310787835 08.08.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 17.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STEROL 1306 (Tri Decyl Alcohol six mole Ethoxylate /Tri Decyl Alcohol 6 moles Ethoxylated)	1 kg	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.4310 Kg 0.5690 Kg

2. Item of Export	Qty	Item of Import	Qty
STEROL 1308 (Tri Decyl Alcohol Ethoxylate/Tri Decyl Alcohol 8 moles Ethoxylated)	1 kg	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.3690 Kg 0.6500 Kg

3. Item of Export	Qty	Item of Import	Qty
STEROL 1303 (Tri Decyl Alcohol 3 mole Ethoxylate)	1 Kg.	1. TRIDECYL ALCOHOL 2. ETHYLENE OXIDE	0.6140 Kg 0.4050 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

151	Case No.:47/17/83-ALC1/2014	Party Name:RUSHIL DECOR LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00657/AM15/	RLA File :08/24/040/00187/AM15/	Lic.No/Date:0810132945 11.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. Copy of application also to be sent to C&PC (PC Div.).The case re-listed for 27.01.2016.			

152	Case No.:12/15/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

			09.12.2015	
	HQ File :01/83/050/00508/AM15/	RLA File :30/24/040/00027/AM15/	Lic.No/Date:3010103093 13.08.2014	Defer Date:27.01.2016
	Decision :D/L dated 10.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

153	Case No.:69/15/83-ALC1/2014	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00565/AM15/	RLA File :08/24/040/00152/AM15/	Lic.No/Date:0810132970 13.08.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/72/2015-CH-II dated 24.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
ACETAMIPRID 20% SP	1 kg	1.2-CHLORO-5-CHLORO-METHYL PYRIDINE	0.2098 kg
		2. N-CYANO N-METHYLACETAMIDINE	0.1360 kg
		3. DI METHYL FORMAMIDE	0.0256 kg
		4. SODIUM CITRATE	0.4880 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

154	Case No.:67/17/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00677/AM15/	RLA File :17/24/040/00053/AM15/	Lic.No/Date:1710005894 14.08.2014	Defer Date:27.01.2016
	Decision :D/L dated 10.3.2015 issued by Deptt. of C&PC(Chem Div). Copy of application also to be sent to Deptt. of C&PC (PC Div.). Re-listed for 27.01.2016.			

155	Case No.:76/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00572/AM15/	RLA File :08/24/040/00024/AM15/	Lic.No/Date:0810133056 20.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

156	Case No.:79/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00575/AM15/	RLA File :08/24/040/00075/AM15/	Lic.No/Date:0810133059 20.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

157	Case No.:27/15/83-ALC1/2014	Party Name:GSC, GLASS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510390632	Defer

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	:01/83/050/00523/AM15/	:05/23/040/00187/AM15/	21.08.2014	Date:27.01.2016
	Decision :Comments awaited from Deptt of IPP. The case re-listed for 27.01.2016.			

158	Case No.:84/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00580/AM15/	RLA File :08/24/040/00103/AM15/	Lic.No/Date:0810133067 21.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

159	Case No.:72/15/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00568/AM15/	RLA File :08/24/040/00106/AM15/	Lic.No/Date:0810133083 22.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

160	Case No.:9/17/83-ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from DIPP. The case is re-listed for 27.01.2016.			

161	Case No.:74/15/83-ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00570/AM15/	RLA File :08/24/040/00188/AM15/	Lic.No/Date:0810133101 26.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 27.01.2016.			

162	Case No.:19/15/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00515/AM15/	RLA File :05/23/040/00215/AM15/	Lic.No/Date:0510390835 29.08.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). D/L issued to firm and information is awaited from the firm.The case is re-listed for 27.01.2016.			

163	Case No.:52/17/83-ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00662/AM15/	RLA File :08/24/040/00206/AM15/	Lic.No/Date:0810133196 02.09.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div) . The case re-listed for 27.01.2016.			

164	Case No.:36/17/83-ALC1/2014	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00646/AM15/	RLA File :08/24/040/00210/AM15/	Lic.No/Date:0810133259 08.09.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

165	Case No.:39/17/83-ALC1/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00649/AM15/	RLA File :08/24/040/00208/AM15/	Lic.No/Date:0810133300 11.09.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/56/2013-CH-II dated 30.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
POLY ETHYLENE GLYCOL-200	1 kg	1. ETHYLENE OXIDE	0.735 Kg
		2. DIETHYLENE GLYCOL	0.265 Kg

2. Item of Export	Qty	Item of Import	Qty
POLY ETHYLENE GLYCOL-300	1 kg.	1. ETHYLENE OXIDE	0.735 Kg
		2. DIETHYLENE GLYCOL	0.265 Kg

3. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-400	1 kg.	1. ETHYLENE OXIDE	0.735 Kg.
		2. DIETHYLENE GLYCOL	0.265 Kg.

4. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-600	1 kg	1. ETHYLENE OXIDE	0.735 Kg
		2. DIETHYLENE GLYCOL	0.265 Kg

5. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-4000	1 kg	1. ETHYLENE OXIDE	0.735 Kg
		2. DIETHYLENE GLYCOL	0.265 Kg

6. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-10000	1 kg	1. ETHYLENE OXIDE	0.735 Kg
		2. DIETHYLENE GLYCOL	0.265 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

166	Case No.:10/17/83-	Party	Meet No/Date:12/83-	Status:Case

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	ALC1/2014	Name:JJ.PLASTALLOY PVT. LTD.,	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00620/AM15/	RLA File :15/24/040/00010/AM15/	Lic.No/Date:1510022022 12.09.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

167	Case No.:66/17/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00676/AM15/	RLA File :34/24/040/00148/AM15/	Lic.No/Date:3410040549 15.09.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/46/2011-CH-II dated 21.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
SODIUM MOLYBDATE	1 kg.	Molydenum compound on dry basis containing Molybdenum content of 7.5% i.e. 0.4408 kgs.	5.877 kg
		1. Tri Octyl Amine / Alamin 336	0.00156 kg
		2. Primary Amine- N 1923	0.00429 kg

Note: - 1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis ie 1.111 kg Molybdenum /Kg of Molybdenum content in the Molybdenum compound.

2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound may be worked out considering the Molybdenum content in the Molybdenum compound.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

168	Case No.:70/17/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00680/AM15/	RLA File :33/24/040/00008/AM15/	Lic.No/Date:3310030076 15.09.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

169	Case No.:71/17/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00681/AM15/	RLA File :33/24/040/00009/AM15/	Lic.No/Date:3310030075 15.09.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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Case No.:30/18/83-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00719/AM15/	RLA File :03/95/040/00502/AM15/	Lic.No/Date:0310789164 15.09.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STERO NC 400 (Nonyl Phenol Poly Glycol Ether 32 Mole Ethoxylate)	1 kg	1. Nonyl Phenol	0.1370 kg
		2. Ethylene Oxide	0.8820 kg

2. Item of Export	Qty	Item of Import	Qty
STERO NC 040 (Nonyl Phenyl Poly Glycol Ether)	1 kg	1. Nonyl Phenol	0.7280 kg
		2. Ethylene Oxide	0.2910 kg

3. Item of Export	Qty	Item of Import	Qty
STERO NC 300(F) (Nonyl Phenyl Poly Glycol Ether)	1 kg	1. Nonyl Phenol	0.3840 kg
		2. Ethylene Oxide	0.6150 kg

4. Item of Export	Qty	Item of Import	Qty
STERO NC 100 (Nonyl Phenol Poly Glycol Ether)	1 kg	1. Nonyl Phenol	0.3517 kg
		2. Ethylene Oxide	0.6682 kg

5. Item of Export	Qty	Item of Import	Qty
STEROL 1006 (DECYL ALCOHOL ETHOXYLATE/DECYL ALCOHOL 6 MOLES	1 kg	1. DECYL ALCOHOL	0.3819 kg
		2. Ethylene Oxide	0.6381 kg

6. Item of Export	Qty	Item of Import	Qty
STEROSTIME AEEA (AMINO ETHYL ETHANOL AMINE-HIGH PURE)	1 kg	AMINO ETHYL ETHANOL AMINE MIX	2.00 kg

7. Item of Export	Qty	Item of Import	Qty
STEROCARE EWL (F) (MIXTURE OF CETOSTEARYL ALCOHOL AND SODIUM LAURYL SULPHATE)	1 Kg	1. CETOSTEARYL ALCOHOL	0.9100 kg

8. Item of Export	Qty	Item of Import	Qty
STEROCARE EW (CPH) (MIXTURE CONTAINING CETOSTEARYL	1 kg	1. CETOSTEARYL ALCOHOL	0.8620 kg

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ALCOHOL 20 MOLES ETHOXYLATE 20% & 80% CETOSTEARY ALCOHOL)		2. ETHYLENE OXIDE	0.1580 kg

9. Item of Export	Qty	Item of Import	Qty
STEROL 161800 (CETOSTEARYL ALCOHOL)	1 kg	1. CETOSTEARYL ALCOHOL	0.9800 kg

10. Item of Export	Qty	Item of Import	Qty
STERO 1003 C1A (DECYL ALCOHOL ETHOXYLATE)	1 kg	1. DECYL ALCOHOL	0.6551 kg
		2. ETHYLENE OXIDE	0.3644 kg

11. Item of Export	Qty	Item of Import	Qty
STEROL 1010 (ISO DECYL ALCOHOL ETHOXYLATE ETHOXYLATE/ISO DECYL ALCOHOL 8 MOLES ETHOXYLATE	1 kg	1. ISO DECYL ALCOHOL	0.316 kg
		2. Ethylene Oxide	0.704 kg

12. Item of Export	Qty	Item of Import	Qty
STEROL 1005 (ISO DECYL ALCOHOL ETHOXYLATE ETHOXYLATE/ISO DECYL ALCOHOL 8 MOLES ETHOXYLATE	1 kg	1. ISO DECYL ALCOHOL ETHOXYLATE	0.5557 kg
		2. ETHYLENE OXIDE	0.4543 kg

13. Item of Export	Qty	Item of Import	Qty
STEROCARE CMEA (COCO MONO ETHANOL AMIDE)	1 kg	1. COCONUT METHYL ESTER	0.9050 kg
		2. MONO ETHANOL AMINE	0.2400 kg

14. Item of Export	Qty	Item of Import	Qty
STERO X 405 (OCTYL PHENOL POLY GLYCOL ETHER 70% OCTYL PHENOL 30 MOLE ETHOXYLATE 70%	1 kg	1. PARA OCTYL PHENOL	0.0964 kg
		2. ETHYLENE OXIDE	0.6176 kg

15. Item of Export	Qty	Item of Import	Qty
STERO X 100 (OCTYL PHENOL 10 MOLES ETHOXYLATED)	1 kg	1. PARA OCTYL PHENOL	0.3253 kg
		2. ETHYLENE OXIDE	0.6947 kg

16. Item of Export	Qty	Item of Import	Qty
STERO RDA 3 (PROPYL HEPTANOL ETHOXYLATE)	1 kg	1. PROPYL HEPTANOL	0.6551 kg
		2. ETHYLENE OXIDE	0.3649 kg

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17. Item of Export	Qty	Item of Import	Qty
MARKPHOS 168 (TRIS (2,4-DI-TERT-BUTYLPHENYL) PHOSPHITE	1 kg	1 2,4-DI-TERT-BUTYL PHENOL	1.0523 kg
		2. MIX XYLENE	0.0550 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

171	Case No.:41/19/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00817/AM15/	RLA File :03/94/040/00565/AM15/	Lic.No/Date:0310789200 15.09.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5% MIN,)	1 kg	1. ISOMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg
		5. ISO PROPYL MYRISTATE	0.350 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

172	Case No.:34/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00644/AM15/	RLA File :08/24/040/00151/AM15/	Lic.No/Date:0810133353 16.09.2014	Defer Date:27.01.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

173	Case No.:35/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00645/AM15/	RLA File :08/24/040/00564/AM14/	Lic.No/Date:0810133360 17.09.2014	Defer Date:27.01.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

174	Case No.:49/19/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00825/AM15/	RLA File :03/94/040/00600/AM15/	Lic.No/Date:0310789662 25.09.2014	Defer Date:27.01.2016

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	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.

175	Case No.:44/19/83-ALC1/2014	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00820/AM15/	RLA File :03/94/040/00604/AM15/	Lic.No/Date:0310789700 26.09.2014	Defer Date:27.01.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

176	Case No.:86/11/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00399/AM15/	RLA File :03/95/040/00504/AM15/	Lic.No/Date:0310789864 30.09.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 27.01.2016.			

177	Case No.:35/15/83-ALC1/2014	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00531/AM15/	RLA File :31/83/040/00014/AM15/	Lic.No/Date:3110064947 07.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/9/2010-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
RIFIT 500 EC (FORMULATION OF PRETILACHLOR TECH.94% Min) (Pertilachor 50% EC)	1 kg	1. 2,6 DIETHYL ANILINE	0.272 kg
		2. PROPOXY ETHYL CHLORIDE	0.239 kg
		3.CHLORO ACETYL CHLORIDE	0.191 kg
		4. SOLVENT C-9	0.362 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

178	Case No.:71/19/83-ALC1/2014	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00847/AM15/	RLA File :03/95/040/00577/AM15/	Lic.No/Date:0310790167 13.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.1140/10/2015-CH-II dated 20.10.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
CONCEPT QUICK UNIT DOSE SOLUTION (9247X) (PACK 15 ML.VIALS)/CONCEPT QUICK U/D VIAL AM20105JA10H/OXYSEPT UNIT	1,000 Nos.	1. CATALASE SOLUTION IN GLYCEROL/ETHANOL (MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LIQUID FORM)	0.022 litre

	DOSE 9247X PACKED INITIAL OF 15ML. EACH		2. PURELL PE 1840 H	8.400 kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

179	Case No.:9/19/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00785/AM15/	RLA File :02/24/040/00140/AM15/	Lic.No/Date:0210205070 16.10.2014	Defer Date:27.01.2016
	Decision :DL dated 18.09.2015 issued by Deptt. of C&PC(Chem Div) . The case re-listed for 27.01.2016.			

180	Case No.:3/19/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00779/AM15/	RLA File :02/24/040/00141/AM15/	Lic.No/Date:0210205073 17.10.2014	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

181	Case No.:42/19/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00818/AM15/	RLA File :03/94/040/00628/AM15/	Lic.No/Date:0310790352 17.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.1140/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (DEP) ASTROMUSK (ASTROMUSK IN DIETHYL PHTHALATE TOTAL ASTROMUSK CONTENT 62.5%)	1 kg	1. ISOAMYLENE	0.2900 Kg
		2. PROPYLENE OXIDE	0.1758 Kg
		3. ALPHA METHYL STYRENE	0.4457 Kg
		4. PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

182	Case No.:44/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00117/AM16/	RLA File :03/94/040/00620/AM15/	Lic.No/Date:0310790555 28.10.2014	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5% MIN,)	1 kg	1. ISOMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg
		5. ISO PROPYL MYRISTATE	0.350 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

183	Case No.:25/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00184/AM16/	RLA File :17/24/040/00101/AM15/	Lic.No/Date:1710005951 28.10.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

184	Case No.:36/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00195/AM16/	RLA File :17/24/040/00099/AM15/	Lic.No/Date:1710005949 28.10.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

185	Case No.:45/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00204/AM16/	RLA File :17/24/040/00103/AM15/	Lic.No/Date:1710005953 28.10.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

186	Case No.:1/13/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00408/AM15/	RLA File :13/24/040/00027/AM15/	Lic.No/Date:1310047678 30.10.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

187	Case No.:61/19/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00837/AM15/	RLA File :03/95/040/00571/AM15/	Lic.No/Date:0310790631 30.10.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

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Case No.:42/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00115/AM16/	RLA File :03/94/040/00621/AM15/	Lic.No/Date:0310790640 30.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.1140/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg	1. ISOAMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:43/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00116/AM16/	RLA File :03/94/040/00668/AM15/	Lic.No/Date:0310790639 30.10.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5% MIN,)	1 kg	1. ISOMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg
		5. ISO PROPYL MYRISTATE	0.350 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:26/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
HQ File :01/83/050/00185/AM16/	RLA File :17/24/040/00108/AM15/	Lic.No/Date:1710005959 30.10.2014	Defer Date:27.01.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

191	Case No.:63/13/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

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			09.12.2015	
	HQ File :01/83/050/00470/AM15/	RLA File :30/24/040/00036/AM15/	Lic.No/Date:3010103215 31.10.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

192	Case No.:20/19/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00796/AM15/	RLA File :04/24/040/00202/AM15/	Lic.No/Date:0410159668 31.10.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

193	Case No.:6/19/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00782/AM15/	RLA File :08/24/040/00268/AM15/	Lic.No/Date:0810133707 03.11.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

194	Case No.:68/19/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00844/AM15/	RLA File :03/95/040/00583/AM15/	Lic.No/Date:0310790714 03.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 21.05.2015 issued by Deptt. of C&PC(Chem.Div). Re-listed for 27.01.2016.			

195	Case No.:79/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00486/AM15/	RLA File :08/24/040/00304/AM15/	Lic.No/Date:0810133732 05.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

196	Case No.:39/15/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00535/AM15/	RLA File :05/23/040/00294/AM15/	Lic.No/Date:0510391892 07.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

197	Case No.:27/19/83-	Party Name:JAI SHREE	Meet No/Date:12/83-	Status:Case

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	ALC1/2014	RASAYAN UDYOG LTD	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00803/AM15/	RLA File :05/23/040/00312/AM15/	Lic.No/Date:0510391893 07.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

198	Case No.:45/2/83-ALC1/2015	Party Name:EXIM CORPORATION	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00118/AM16/	RLA File :03/94/040/00736/AM15/	Lic.No/Date:0310790868 10.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.07.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 29.09.2015. Re-listed for 27.01.2016.			

199	Case No.:74/17/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00684/AM15/	RLA File :03/95/040/00175/AM15/	Lic.No/Date:0310790985 12.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

200	Case No.:48/2/83-ALC1/2015	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00121/AM16/	RLA File :03/94/040/00491/AM15/	Lic.No/Date:0310790961 12.11.2014	Defer Date:27.01.2016
	Decision :DL dated 13.08.2015 issued by Deptt. of C&PC(PC Div). The case re-listed for 27.01.2016.			

201	Case No.:49/2/83-ALC1/2015	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00122/AM16/	RLA File :03/94/040/00218/AM15/	Lic.No/Date:0310791134 17.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 15.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

202	Case No.:31/19/83-ALC1/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00807/AM15/	RLA File :05/24/040/00374/AM15/	Lic.No/Date:0510392046 18.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 19.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA). Followed reminder dated 14.07.2015 . Re-listed for 27.01.2016.			

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203	Case No.:32/19/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00808/AM15/	RLA File :05/23/040/00338/AM15/	Lic.No/Date:0510392049 18.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 29.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 27.01.2016.			

204	Case No.:33/19/83-ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00809/AM15/	RLA File :05/23/040/00333/AM15/	Lic.No/Date:0510392047 18.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 29.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 27.01.2016.			

205	Case No.:85/15/83-ALC1/2014	Party Name:COLORANT LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00581/AM15/	RLA File :08/24/040/00314/AM15/	Lic.No/Date:0810133890 21.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem.Div) . Re-listed for 27.01.2016.			

206	Case No.:2/19/83-ALC1/2014	Party Name:ASTRON PACKAGING LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00778/AM15/	RLA File :08/24/040/00309/AM15/	Lic.No/Date:0810133887 21.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/133/2015-TSW dated 29.12.2015, the Committee decided to approve the case as under :-

Export Item No. 1: 5 Ply corrugated box made from Kraft paper – Net Weight 0.363 kgs-size 400x300x135 MM (Perforated corrugated box for perishable food packaging)

Quantity : I Number

Import Items :

S. No.	Item Description	Quantity recommended
1 to 4	Kraft Liner of Relevant GSM	1.28 kg/ kg content in export
8	Fullrez EC 9530 (additive for Starch Based Glues)	0.002 kg/ number or as applied for whichever is less
9	Hydrabend Glues	0.001 kg/ number of applied for whichever is less
10	Termpack 36 (Hotmelt Glue)	0.005 kg/ number of applied for whichever is less

Export Item No. 2 : 5 Ply corrugated box made from Kraft paper- Net Weight 0.469 kgs- size 600x400x96 MM (Perforated corrugated box for perishable food packaging)

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Quantity : 1 Number

Sl. No	Item Description	Quantity recommended
1,3 & 5	Kraft Liner of Relevasnt GSM	1.263 kg / kg content in export
8	Fullrez EC 9530 (additive for Starch Based Glues)	0.002 kg/ number or applied for whichever is less
9	Hydrabend Glues	0.001 kg/ number or applied for whichever is less
10	Termpack 36 (Hotmelt Glue)	0.005 kg/ number or applied for whichever is less

Export Item No. 3 : 3 Ply corrugated box made from Kraft paper- Net Weight 0.436 kgs- size 600x400x98 MM (Perforated corrugated box for perishable food packaging)

Quantity : 1 Number

Import Items :

Sl. No	Item Description	Quantity recommended
1,2 & 4	Kraft Liner of Relevant GSM	1.087 kg /kg content in export

Export Item No.4 : 5 Ply corrugated box made from Kraft paper- Net Weight 0.750 kgs- size 500x404x133 MM (Perforated corrugated box for perishable food packaging)

Quantity : 1 Number

Import Items :

Sl. No	Item Description	Quantity recommended
1,3, 4 & 6	Kraft Liner of Relevant GSM	1.087 kg /kg content in export
8	Fullrex EC 9530 (additive for Starch Based Glues)	0.002 kg / number or applied for whichever is less
9	Hydrabend Glues	0.001 kg / number or applied for whichever is less
10	Termpack 36 (Hotmelt Glue)	0.005 kg / number or applied for whichever is less

Export Item No. 5:5 Ply corrugated box made from Kraft paper- Net Weight 0.763 kgs – size 600x404x130 MM (Perforated corrugated box for perishable food packaging)

Quantity: 1 Number

Sl. No	Item Description	Quantity recommended
1,4, 6&7	Kraft Liner of Relevant GSM	1.233 kg / kg content in export
8	Fullrex EC 9530 (additive for Starch Based Glues)	0.002 kg / number or applied for whichever is less
9	Hydrabend Glues	0.001 kg / number or applied for whichever is less
10	Termpack 36 (Hotmelt Glue)	0.005 kg/ number or applied

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		for whichever is less

Export Item No. 6: 3 Ply corrugated box with 2 nos. or 5 ply corrugated fitment made from Kraft paper- Net Weight 0.356 kgs – size 400x300x127 MM (Perforated corrugated box for perishable food packaging)

Quantity: 1 Number

Import Items:

Sl. No	Item Description	Quantity recommended
1,2 & 5	Kraft Liner of Relevant GSM	1.526 kg / kg content in export
8	Fullrex EC 9530 (additive for Starch Based Glues)	0.002 kg / number or applied for whichever is less
9	Fullrex EC 9530 (additive for Starch Based Glues)	0.002 kg / number or applied for whichever is less

Export Item No. 7 : 5 Ply corrugated box made from Kraft paper- Net Weight 0.234 kgs-size 340x275x105 MM (Perforated corrugated box for perishable food packaging)

Quantity: 1 Number

Import Items :

Sl. No	Item Description	Quantity recommended
1 to 2	Kraft Liner of Relevant GSM	1.262 kg/ kg content in export
8	Fullrez EC 9530 (additive for Starch Based Glues)	0.002 kg/ number or applied for whichever is less
9	Hydrabend Glues	0.001 kg/ number or applied for whichever is less
10	Termpack 36 (Hotmelt Glue)	0.005 kg/ number or applied for whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

207	Case No.:28/2/83-ALC1/2015	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00101/AM16/	RLA File :03/95/040/00174/AM15/	Lic.No/Date:0310791348 24.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 31.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 27.01.2016.			

208	Case No.:30/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00103/AM16/	RLA File :03/95/040/00656/AM15/	Lic.No/Date:0310791360 24.11.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

209	Case No.:33/2/83-ALC1/2015	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00106/AM16/	RLA File :03/95/040/00681/AM15/	Lic.No/Date:0310791365 25.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 07.01.2016. The case is re-listed for 27.01.2016.			

210	Case No.:18/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00091/AM16/	RLA File :03/95/040/00694/AM15/	Lic.No/Date:0310791431 26.11.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.10.2016.			

211	Case No.:25/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00098/AM16/	RLA File :03/95/040/00657/AM15/	Lic.No/Date:0310791430 26.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

212	Case No.:19/2/83-ALC1/2015	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00092/AM16/	RLA File :03/95/040/00695/AM15/	Lic.No/Date:0310791480 27.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/60/2015-TSW dated 19.11.2015, the Committee decided to approve the case as under :-

S. No.	Export item	Qty.	Import item	Qty. recommended
1	Plain Paper PPC –bond on 3” spool with one side not exceeding 914 mm and the other side note exceeding 150m in folded state GSM 100 + 10%)	1 kg	Plain Paper PPC bond on in jumbo rolls of GSM 100 +10%)	1.005 Kg per Kg content contain in export
2	Plain Paper PPC – bond on 2” spool with one side not exceeding 610 mm and the other side note exceeding 50m in folded state GSM 100 + 10%)	1 kg	Plain Paper PPC – bond on in jumbo rolls of GSM 100 + 10%	1.005 Kg per Kg content contain in export
3	Plain Paper PPC – bond on 3” spool with one side not exceeding 914 mm and the other side note	1 kg	Plain Paper PPC bond on in jumbo rolls of GSM 90 +10%	1.005 Kg per Kg content contain in export

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	exceeding 150m in folded state GSM 90+10%)			
4	Natural Translucent / Tracing Paper Sheet with one side not exceeding 914 mm and other side not exceeding 64mm in the unfolded state GSM 112 + 10%	1 kg	Natural Transparent/Translucent tracing paper in jumbo rolls with GSM 112 + 10%	1.03 Kg per Kg content contain in export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00102/AM16/	RLA File :03/95/040/00587/AM15/	Lic.No/Date:0310791471 27.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 17.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STERO OPS 25 [Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 kg	1. OCTYL PHENOL	0.0780 KG
		2. ETHYLENE OXIDE	0.3830 KG

2. Item of Export	Qty.	Item of Import	Qty
STERO OPS 25 [Octyl Phenol Poly Glycol Ether Sulphate 50%)	1 kg	1. EPICHLOROHYDRINE	0.6500 KG
		2. DIMETHYL AMINE	0.4500 KG

3. Item of Export	Qty.	Item of Import	Qty
Sterocare GMS SE (I) {Glycerol Monostearate)	1 kg	1. STEARIC ACID	0.8092 KG

4. Item of Export	Qty.	Item of Import	Qty
STERNIL AAG (40) (Mixture of Anionic & Nonionic Surfactants Containing 30% Sodium Sulphite)	1 kg	1. SODIUM SULPHITE	0.300 KG

5. Item of Export	Qty.	Item of Import	Qty
Sterol 1202 C1 (Lauryl Alcohol 2 more Ethoxylate)	1 kg	1. LAURYL ALCOHOL 2. ETHYLENE OXIDE	0.6880 KG 0.3120 KG

6. Item of Export	Qty.	Item of Import	Qty
STER PEG 400 (Polyethylene Glycol 400)	1 kg	1. DI ETHYLENE GLYCOL 2. ETHYLENE OXIDE	0.256 KG 0.743 KG

7. Item of Export	Qty.	Item of Import	Qty
STER PEG 200 (DI Ethylene Glycol 2	1 kg	1. DI ETHYLENE GLYCOL	0.557 KG

	more Ethoxylated)		2. ETHYLENE OXIDE	0.4620 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

214	Case No.:35/2/83-ALC1/2015	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00108/AM16/	RLA File :03/95/040/00632/AM15/	Lic.No/Date:0310791481 27.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 19.08.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

215	Case No.:41/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00114/AM16/	RLA File :03/94/040/00831/AM15/	Lic.No/Date:0310791500 27.11.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.1140/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg	1. ISOAMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

216	Case No.:12/2/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00085/AM16/	RLA File :31/83/040/00178/AM15/	Lic.No/Date:3110065111 28.11.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

217	Case No.:13/2/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00086/AM16/	RLA File :31/83/040/00177/AM15/	Lic.No/Date:3110065110 28.11.2014	Defer Date:27.01.2016
	Decision :D/L dated 11.09.2015 issued by Deptt. of C&PC(PC Div). The case is re-listed for 27.01.2016.			

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218	Case No.:21/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00094/AM16/	RLA File :03/95/040/00710/AM15/	Lic.No/Date:0310791563 01.12.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STEROL RDA 6/ STEROL GB 1005 (2-PROPYL HEPTANOL ETHOCYLATE)	1 kg	1.2-PROPYL HEPTANOL	0.4263 KG
		2. ETHYLENE OXIDE	0.5937 KG

2. Item of Export	Qty	Item of Import	Qty
STEROSOLVE BCEL (ETHYLENE GLYCOL BUYTL ETHER/BUTYL CELLOSOLVE)	1 kg	1. N-BUTANOL	0.6397 KG
		2. ETHYLENE OXIDE	0.3803 KG

3. Item of Export	Qty	Item of Import	Qty
STEROL 133070 (ISO TRI DECANOL 25 MOLES ETHOXYLATED)	1 Kg	1. ISO TRI DECANOL (ITDA)	0.1412 Kg
		2. ETHYLENE OXIDE	0.7768 Kg

4. Item of Export	Qty	Item of Import	Qty
STEROTEA 99 (TRI ETHANOL AMINE)	1 kg	1. TRI ETHANOL AMINE	0.980 KG

5. Item of Export	Qty	Item of Import	Qty
STEROL 8815 (FATTY ALCOHOL 2.5 MOLES ETHOXYLATED)	1 kg	1. 2-PROPYL HEPTANOL/ DECANOL/ISO DECANOL	0.3421 Kg
		2. 2-ETHY HEXANOL(2-EH)	0.2815 Kg
		3. ETHYLENE OXIDE	0.4764 Kg

6. Item of Export	Qty	Item of Import	Qty
STANOX DPDP(DI PHENYL DECYL PHOSPHITE)	1 kg	1. PHENOL	0.8294 Kg
		2. 2-PROPYL HEPTANOL / DECANOL /ISO DECANOL	0.4647 Kg

7. Item of Export	Qty	Item of Import	Qty
STERO PE 040(PHENOL ETHOXYLATES)	1 kg	1. PHENOL	0.4243 KG
		2. ETHYLENE OXIDE	0.5959 KG

8. Item of Export	Qty	Item of Import	Qty
PENOXYL ETHANOL (2-PHENOXY ETHANOL)	1 kg	1. PHENOL	0.7629 KG
		2. ETHYLENE OXIDE	0.3571 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

219	Case No.:1/15/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00497/AM15/	RLA File :17/24/040/00136/AM15/	Lic.No/Date:1710005991 02.12.2014	Defer Date:27.01.2016

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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

220	Case No.:75/17/83-ALC1/2014	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00685/AM15/	RLA File :03/95/040/00726/AM15/	Lic.No/Date:0310791616 02.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 11.01.2016. The case is re-listed for 27.01.2016.			

221	Case No.:23/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00096/AM16/	RLA File :03/95/040/00732/AM15/	Lic.No/Date:0310791623 02.12.2014	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
STEROL 120G (FATTY ALCOHOL POLY GLYCOL ETHER/LAURYL ALCOHOL 4.5 MOLE ETHOXYATED)	1 kg.	1. LAURYL MYRISTYL	0.5048 KG
		2. ETHYLENE OXIDE	0.5152 KG

1. Item of Export	Qty	Item of Import	Qty
STEROX 1202CI (LAURYL ALCOHOL ETHOXYLATE)	1 kg	1. LAURYL MYRISTYL ALCOHOL	0.6880 KG
		2. ETHYLENE OXIDE	0.3120 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

222	Case No.:2/15/83-ALC1/2014	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00498/AM15/	RLA File :34/24/040/00144/AM15/	Lic.No/Date:3410040750 03.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

223	Case No.:24/2/83-ALC1/2015	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00097/AM16/	RLA File :03/95/040/00536/AM15/	Lic.No/Date:0310791654 03.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

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224	Case No.:36/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00109/AM16/	RLA File :03/95/040/00734/AM15/	Lic.No/Date:0310791635 03.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

225	Case No.:3/15/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00499/AM15/	RLA File :17/24/040/00140/AM15/	Lic.No/Date:1710005994 04.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

226	Case No.:39/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00112/AM16/	RLA File :03/95/040/00745/AM15/	Lic.No/Date:0310791701 04.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

227	Case No.:47/2/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00120/AM16/	RLA File :03/94/040/00828/AM15/	Lic.No/Date:0310791699 04.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

228	Case No.:66/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00396/AM16/	RLA File :17/24/040/00145/AM15/	Lic.No/Date:1710005999 10.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

229	Case No.:67/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00397/AM16/	RLA File :17/24/040/00143/AM15/	Lic.No/Date:1710005997 10.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

230	Case No.:68/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00398/AM16/	RLA File :17/24/040/00146/AM15/	Lic.No/Date:1710006000 10.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

231	Case No.:37/2/83-ALC1/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00110/AM16/	RLA File :03/95/040/00264/AM15/	Lic.No/Date:0310791994 15.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

232	Case No.:39/4/83-ALC1/2015	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00198/AM16/	RLA File :09/24/040/00494/AM15/	Lic.No/Date:0910061389 15.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

233	Case No.:62/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00392/AM16/	RLA File :17/24/040/00147/AM15/	Lic.No/Date:1710006002 15.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

234	Case No.:64/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00394/AM16/	RLA File :17/24/040/00148/AM15/	Lic.No/Date:1710006003 15.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

235	Case No.:87/15/83-ALC1/2014	Party Name:PYROTEK INDIA PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00583/AM15/	RLA File :31/83/040/00201/AM15/	Lic.No/Date:3110065140 16.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

236	Case No.:40/4/83-ALC1/2015	Party Name:OREM ACCESS BIO. INC	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

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			09.12.2015	
	HQ File :01/83/050/00199/AM16/	RLA File :09/24/040/00506/AM15/	Lic.No/Date:0910061391 16.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

237	Case No.:16/2/83-ALC1/2015	Party Name:RELIABLE SERVICES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00089/AM16/	RLA File :07/24/040/00316/AM15/	Lic.No/Date:0710107219 18.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

238	Case No.:52/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00125/AM16/	RLA File :03/94/040/00898/AM15/	Lic.No/Date:0310792263 22.12.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.1140/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (BB) (ASTROMUSK IN BENZYL BENZOATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg	1. ISOAMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

239	Case No.:53/2/83-ALC1/2015	Party Name:DUCOL ORGANICS AND COLOURS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00126/AM16/	RLA File :03/94/040/00916/AM15/	Lic.No/Date:0310792353 24.12.2014	Defer Date:27.01.2016
	Decision :D/L dated 27.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 27.01.2016.			

240	Case No.:77/17/83-ALC1/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00687/AM15/	RLA File :05/23/040/00446/AM15/	Lic.No/Date:0510392595 26.12.2014	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

241	Case No.:51/6/83-	Party	Meet No/Date:12/83-	Status:Case

	ALC1/2015	Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00381/AM16/	RLA File :03/95/040/00769/AM15/	Lic.No/Date:0310792433 29.12.2014	Defer Date:27.01.2016
	Decision :D/L dated 15.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

242	Case No.:60/2/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00133/AM16/	RLA File :03/95/040/00778/AM15/	Lic.No/Date:0310792516 31.12.2014	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

243	Case No.:78/17/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00688/AM15/	RLA File :05/24/040/00416/AM15/	Lic.No/Date:0510392665 01.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

244	Case No.:10/2/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00083/AM16/	RLA File :04/24/040/00251/AM15/	Lic.No/Date:0410159948 01.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 23.06.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder on 19.10.2015. Re-listed for 27.01.2016.			

245	Case No.:32/2/83-ALC1/2015	Party Name:GLOBE EXPORTS CORPORATION	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00105/AM16/	RLA File :29/24/040/00010/AM15/	Lic.No/Date:2910025188 02.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 23.10.2015 issued by DIPP. The case is re-listed for 27.01.2016.			

246	Case No.:67/4/83-ALC1/2015	Party Name:SONALI POLYMERS PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00226/AM16/	RLA File :13/24/040/00040/AM15/	Lic.No/Date:1310047750 02.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

247	Case No.:65/2/83-	Party Name:UPL	Meet No/Date:12/83-	Status:Case

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	ALC1/2015	LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00138/AM16/	RLA File :03/95/040/00509/AM15/	Lic.No/Date:0310792617 06.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

248	Case No.:47/4/83-ALC1/2015	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00206/AM16/	RLA File :09/24/040/00562/AM15/	Lic.No/Date:0910061496 06.01.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/19/2015-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

Item of Export	Qty	Item of Import	Qty
BASIC CHROMIUM SULPHATE	1 Kg	1. CHROME ORE	0.635 Kg
		2. SODA ASH	0.426 Kg
		3. SULPHUR	0.150 Kg
		4. FERROUS SULPHATE	0.037 Kg
		5. PETCOKE / ANTHRACITE COAL	0.1275 Kg
		6. STEAM COAL	0.1950 Kg Subject to fuel policy (3% of FOB value of exports)
		7. RELEVANT KRAFT PAPER BAGS/WOOD CUTS FOR PALLETS/NAILS FOR PALLETS	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

249	Case No.:26/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00802/AM15/	RLA File :30/24/040/00047/AM15/	Lic.No/Date:3010103328 07.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

250	Case No.:58/2/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00131/AM16/	RLA File :03/95/040/00748/AM15/	Lic.No/Date:0310792653 07.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 27.01.2016.			

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251	Case No.:59/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00132/AM16/	RLA File :03/95/040/00840/AM15/	Lic.No/Date:0310792644 07.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 27.01.2016.			

252	Case No.:66/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00139/AM16/	RLA File :03/95/040/00744/AM15/	Lic.No/Date:0310792643 07.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

253	Case No.:4/4/83-ALC1/2015	Party Name:BHARAT RASAYAN LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00163/AM16/	RLA File :05/23/040/00459/AM15/	Lic.No/Date:0510392713 07.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

254	Case No.:8/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00167/AM16/	RLA File :02/24/040/00198/AM15/	Lic.No/Date:0210205430 08.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

255	Case No.:11/2/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00084/AM16/	RLA File :04/24/040/00256/AM15/	Lic.No/Date:0410160033 14.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 23.06.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder on 19.10.2015. . Re-listed for 27.01.2016.			

256	Case No.:64/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00137/AM16/	RLA File :03/95/040/00844/AM15/	Lic.No/Date:0310792907 14.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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257	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

258	Case No.:10/4/83-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00169/AM16/	RLA File :05/23/040/00443/AM15/	Lic.No/Date:0510392839 15.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

259	Case No.:14/4/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00173/AM16/	RLA File :05/23/040/00472/AM15/	Lic.No/Date:0510392832 15.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

260	Case No.:16/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00175/AM16/	RLA File :02/24/040/00201/AM15/	Lic.No/Date:0210205450 15.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

261	Case No.:17/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00176/AM16/	RLA File :02/24/040/00199/AM15/	Lic.No/Date:0210205451 15.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

262	Case No.:68/4/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00227/AM16/	RLA File :22/24/040/00087/AM15/	Lic.No/Date:2210015168 15.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.			

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263	Case No.:22/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00181/AM16/	RLA File :02/24/040/00204/AM15/	Lic.No/Date:0210205457 16.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

264	Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

265	Case No.:23/4/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00182/AM16/	RLA File :05/23/040/00474/AM15/	Lic.No/Date:0510392922 19.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 08.01.2016. The case is re-listed for 27.01.2016.			

266	Case No.:24/4/83-ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00183/AM16/	RLA File :05/23/040/00473/AM15/	Lic.No/Date:0510392921 19.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 08.01.2016. The case is re-listed for 27.01.2016.			

267	Case No.:75/4/83-ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00234/AM16/	RLA File :03/95/040/00873/AM15/	Lic.No/Date:0310793072 19.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

268	Case No.:73/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00403/AM16/	RLA File :17/24/040/00166/AM15/	Lic.No/Date:1710006029 19.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for			

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269	Case No.:63/2/83-ALC1/2015	Party Name:MONOPOL COLORS INDIA PRIVATE LIMITED.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00136/AM16/	RLA File :03/95/040/00836/AM15/	Lic.No/Date:0310793131 20.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

270	Case No.:76/2/83-ALC1/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00149/AM16/	RLA File :03/94/040/00961/AM15/	Lic.No/Date:0310793130 20.01.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/47/2014-CH-II dated 10.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5% MIN,)	1 kg	1. ISOMYLENE	0.3011 Kg
		2. PROPYLENE OXIDE	0.1824 Kg
		3. ALPHA METHYL STYRENE	0.4626 Kg
		4. PARAFORMALDEHYDE	0.088 Kg
		5. ISO PROPYL MYRISTATE	0.350 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

271	Case No.:21/4/83-ALC1/2015	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00180/AM16/	RLA File :07/24/040/00363/AM15/	Lic.No/Date:0710107476 20.01.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/222/2015-TSW dated 28.12.2015, the Committee decided to approve the case as under :-

Export Item: MICA Tape Cut to Size

Quantity : I Kg

Import Items :

S. No.	Item Description	Quantity recommended
1	MICA Tape in Jumbo Roll Form	1.01 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

272	Case No.:72/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00402/AM16/	RLA File :17/24/040/00170/AM15/	Lic.No/Date:1710006032 20.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

273	Case No.:74/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00404/AM16/	RLA File :17/24/040/00172/AM15/	Lic.No/Date:1710006034 20.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

274	Case No.:69/4/83-ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00228/AM16/	RLA File :33/24/040/00017/AM15/	Lic.No/Date:3310030167 21.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 07.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

275	Case No.:54/2/83-ALC1/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00127/AM16/	RLA File :03/94/040/00966/AM15/	Lic.No/Date:0310793234 23.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

276	Case No.:81/2/83-ALC1/2015	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00154/AM16/	RLA File :03/94/040/00989/AM15/	Lic.No/Date:0310793232 23.01.2015	Defer Date:
	Decision :The case has already been approved in Meeting No.7/83 held on 19.08.2015.			

277	Case No.:7/4/83-ALC1/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00166/AM16/	RLA File :08/24/040/00393/AM15/	Lic.No/Date:0810134391 23.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

278	Case No.:20/4/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00179/AM16/	RLA File :06/24/040/00031/AM15/	Lic.No/Date:0610038044 23.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 07.01.2016. The case is re-listed for 27.01.2016.			

279	Case No.:77/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

280	Case No.:24/6/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00354/AM16/	RLA File :03/94/040/01009/AM15/	Lic.No/Date:0310793294 27.01.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2012-CH-II dated 20.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
As approved by NC	-do-	As approved by NC	-do-

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

281	Case No.:25/6/83-ALC1/2015	Party Name:DEVANSHI DYESTUFF	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00355/AM16/	RLA File :03/94/040/00939/AM15/	Lic.No/Date:0310793296 27.01.2015	Defer Date:27.01.2017
	Decision :D/L dated 17.01.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

282	Case No.:62/2/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00135/AM16/	RLA File :03/95/040/00845/AM15/	Lic.No/Date:0310793343 28.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 27.07.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . Re-listed for 27.01.2016.			

283	Case No.:32/4/83-ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00191/AM16/	RLA File :02/24/040/00211/AM15/	Lic.No/Date:0210205485 28.01.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

284	Case No.:78/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

286	Case No.:62/4/83-ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00221/AM16/	RLA File :08/24/040/00387/AM15/	Lic.No/Date:0810134455 30.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 27.01.2016.			

286	Case No.:80/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00239/AM16/	RLA File :05/24/040/00517/AM15/	Lic.No/Date:0510393036 30.01.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

287	Case No.:8/6/83-ALC1/2015	Party Name:RALLIS INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00338/AM16/	RLA File :03/95/040/00790/AM15/	Lic.No/Date:0310793479 02.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

288	Case No.:47/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

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		UNITED PHOSPHORUS LTD.)	09.12.2015	
	HQ File :01/83/050/00377/AM16/	RLA File :03/95/040/00653/AM15/	Lic.No/Date:0310793481 02.02.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

289	Case No.:82/2/83-ALC1/2015	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00155/AM16/	RLA File :03/94/040/00875/AM15/	Lic.No/Date:0310793543 03.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 27.01.2016.			

290	Case No.:71/4/83-ALC1/2015	Party Name:C AND E LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00230/AM16/	RLA File :22/24/040/00037/AM15/	Lic.No/Date:2210015185 04.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 30.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

291	Case No.:7/6/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.			

292	Case No.:24/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00800/AM15/	RLA File :30/24/040/00054/AM15/	Lic.No/Date:3010103366 06.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016..			

293	Case No.:38/6/83-ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00368/AM16/	RLA File :10/24/040/00108/AM15/	Lic.No/Date:1010059008 06.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 29.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

294	Case No.:33/4/83-ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00192/AM16/	RLA File :05/24/040/00530/AM15/	Lic.No/Date:0510393117 09.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

295	Case No.:50/4/83-ALC1/2015	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00209/AM16/	RLA File :56/24/040/00049/AM15/	Lic.No/Date:5610004537 09.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2012-CH-II dated 20.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
BONDING GLUE UVA 0700	1 kg.	1. PHENYL GLYCIDYL ETHER	0.0729 kg
		2. EPOXY RESIN	0.0727 kg
		3. ACRYLIC ACID	0.3666 kg
		4. MONO METHYL ETHER OF HYDROQUINONE	0.0053 kg
		5. ZIRCONIUM OCTATE	0.0068 kg
		6. NITROBENZENE	0.00050 kg
		7. CYCLOHEXANE	0.0561 kg
		8. METHANESULFOIC ACID	0.0078 kg
		9. TRIMETHYLOLPROPANE	0.4313 kg
		10. PHOTOINITIATOR 184 (1-HYDROXY CYCLOHEXYL PHENYL KETONE	0.0300 kg
		11. PHOTOINITIATOR 1173 (2-HYDROXY-2-METHYL-1-PHENYL-1-PROPANONE)	0.0805 kg
		12. BP (BENZOPHENONE)	0.0200 kg
		13. TPO [DIPHENYL (2,4,6-TRIMETHYL BENZOYL PHOSPHINE OXIDE]	0.0050 kg
		14. 501 W ADDITIVE/TEGO WET 270	0.0020 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

296	Case No.:51/4/83-ALC1/2015	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00210/AM16/	RLA File :56/24/040/00001/AM15/	Lic.No/Date:5610004536 09.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2012-CH-II dated 20.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
BONDING GLUE UVA 0700	1 kg.	1. PHENYL GLYCIDYL ETHER	0.0729 kg

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		2. EPOXY RESIN	0.0727 kg
		3. ACRYLIC ACID	0.3666 kg
		4. MONO METHYL ETHER OF HYDROQUINONE	0.0053 kg
		5. ZIRCONIUM OCTATE	0.0068 kg
		6. NITROBENZENE	0.00050 kg
		7. CYCLOHEXANE	0.0561 kg
		8. METHANESULFOIC ACID	0.0078 kg
		9. TRIMETHYLOLPROPANE	0.4313 kg
		10. PHOTOINITIATOR 184 (1-HYDROXY CYCLOHEXYL PHENYL KETONE	0.0300 kg
		11. PHOTOINITIATOR 1173 (2-HYDROXY-2-METHYL-1-PHENYL-1-PROPANONE)	0.0805 kg
		12. BP (BENZOPHENONE)	0.0200 kg
		13. TPO [DIPHENYL (2,4,6-TRIMETHYL BENZOYL PHOSPHINE OXIDE]	0.0050 kg
		14. 501 W ADDITIVE/TEGO WET 270	0.0020 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

297	Case No.:52/4/83-ALC1/2015	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00211/AM16/	RLA File :56/24/040/00054/AM15/	Lic.No/Date:5610004535 09.02.2015	Defer Date:

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
नई दिल्ली/New Delhi

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2012-CH-II dated 20.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
BONDING GLUE UVA 0700	1 kg.	1. PHENYL GLYCIDYL ETHER	0.0729 kg
		2. EPOXY RESIN	0.0727 kg
		3. ACRYLIC ACID	0.3666 kg
		4. MONO METHYL ETHER OF HYDROQUINONE	0.0053 kg
		5. ZIRCONIUM OCTATE	0.0068 kg
		6. NITROBENZENE	0.00050 kg
		7. CYCLOHEXANE	0.0561 kg
		8. METHANESULFOIC ACID	0.0078 kg
		9. TRIMETHYLOLPROPANE	0.4313 kg
		10. PHOTOINITIATOR 184 (1-HYDROXY CYCLOHEXYL PHENYL KETONE	0.0300 kg
		11. PHOTOINITIATOR 1173 (2-HYDROXY-2-METHYL-1-PHENYL-1-PROPANONE)	0.0805 kg
		12. BP (BENZOPHENONE)	0.0200 kg
		13. TPO [DIPHENYL (2,4,6-TRIMETHYL BENZOYL PHOSPHINE OXIDE]	0.0050 kg
		14. 501 W ADDITIVE/TEGO WET 270	0.0020 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

298	Case No.:49/4/83-ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00208/AM16/	RLA File :56/24/040/00016/AM15/	Lic.No/Date:5610004542 10.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 03.09.2015 issued by Deptt. of C&PC(PC Div)(OPS) . Followed reminder oon 30.11.2015. The case is re-listed for 27.01.2016.			

299	Case No.:34/4/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00193/AM16/	RLA File :05/24/040/00515/AM15/	Lic.No/Date:0510393129 11.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

300	Case No.:79/4/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00238/AM16/	RLA File :30/24/040/00053/AM15/	Lic.No/Date:3010103371 11.02.2015	Defer Date:27.01.2016

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	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.

301	Case No.:17/6/83-ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00347/AM16/	RLA File :03/94/040/01036/AM15/	Lic.No/Date:0310793764 11.02.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 15.12.2015. The case is re-listed for 27.01.2016.			

302	Case No.:25/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00801/AM15/	RLA File :30/24/040/00056/AM15/	Lic.No/Date:3010103372 12.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

303	Case No.:18/4/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00177/AM16/	RLA File :04/24/040/00279/AM15/	Lic.No/Date:0410160138 12.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 19.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

304	Case No.:42/4/83-ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00201/AM16/	RLA File :05/24/040/00537/AM15/	Lic.No/Date:0510393180 12.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

305	Case No.:10/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00340/AM16/	RLA File :03/95/040/00925/AM15/	Lic.No/Date:0310793843 12.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

306	Case No.:11/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310793841	Defer

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	:01/83/050/00341/AM16/	:03/95/040/00890/AM15/	12.02.2015	Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

307	Case No.:18/6/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00348/AM16/	RLA File :03/94/040/00592/AM15/	Lic.No/Date:0310793820 12.02.2015	Defer Date:27.01.2016
	Decision :DL dated 03.09.2015 issued by C&PC (PC Div) (OPS) and hard copy also sent to Deptt. of IPP (Nand Lal) on 5.10.2015 for providing comments. The case is re-listed for 27.01.2016.			

308	Case No.:19/6/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00349/AM16/	RLA File :03/94/040/01046/AM15/	Lic.No/Date:0310793860 12.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for 27.01.2016.			

309	Case No.:71/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00401/AM16/	RLA File :17/24/040/00186/AM15/	Lic.No/Date:1710006048 12.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for 27.01.2016.			

310	Case No.:41/4/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00200/AM16/	RLA File :05/23/040/00391/AM15/	Lic.No/Date:0510393187 13.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 30.11.2015 issued by Deptt. of C&PC (PC Div). Hard copy of application also sent to Deptt. of IPP (Nand Lal) on 5.10.2015 for providing comments.The case is re-listed for 27.01.2016.			

311	Case No.:69/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00399/AM16/	RLA File :17/24/040/00187/AM15/	Lic.No/Date:1710006049 13.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

312	Case No.:43/4/83-ALC1/2015	Party Name:INTERNATIONAL	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

		PRINT-O-PAC LTD	09.12.2015	
	HQ File :01/83/050/00202/AM16/	RLA File :05/23/040/00517/AM15/	Lic.No/Date:0510393196 16.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.01.2016.			

313	Case No.:4/6/83-ALC1/2015	Party Name:NOBLE PRINTING PRESS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00334/AM16/	RLA File :03/95/040/00937/AM15/	Lic.No/Date:0310793902 16.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/285/2015-TSW dated 28.12.2015, the Committee decided to approve the case as under :-

Export Item: Printed Leaflets of relevant GSM (Printed on paper 25 to 200 GSM+/- 10%)

Quantity : I Kg

Import Items :

S. No.	Item Description	Quantity recommended
1	Relevant Printing Paper of relevant GSM (25 to 200 GSM)	1.1 Kg/Kg content in export product
2	Pressure sensitive hot melt	0.001 Kg
3.	Pressure sensitive hot melt adhesive	0.005 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

314	Case No.:12/6/83-ALC1/2015	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00342/AM16/	RLA File :03/94/040/01061/AM15/	Lic.No/Date:0310793959 18.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 27.01.2016.			

315	Case No.:23/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00799/AM15/	RLA File :30/24/040/00057/AM15/	Lic.No/Date:3010103374 19.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 27.01.2016.			

316	Case No.:54/4/83-ALC1/2015	Party Name:SHRI RAM SWITCHGEARS PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00213/AM16/	RLA File :11/24/040/00014/AM15/	Lic.No/Date:1110028128 19.02.2015	Defer Date:27.01.2016

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	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.

317	Case No.:70/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00400/AM16/	RLA File :17/24/040/00193/AM15/	Lic.No/Date:1710006055 19.02.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

318	Case No.:55/4/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00214/AM16/	RLA File :05/23/040/00526/AM15/	Lic.No/Date:0510393331 20.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012-CH-II dated 08.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Antimony Trioxide	1 kg	ANTIMONY CONCENTRATE CONTAINING 45% TO 54% OF Sb CONTENT	1.914 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

319	Case No.:36/6/83-ALC1/2015	Party Name:VICTORY CHEMICALS	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00366/AM16/	RLA File :03/95/040/00226/AM15/	Lic.No/Date:0310794028 20.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/101/2012-CH-II dated 16.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Magnesium Hypophosphite	1 Kg	Sodium Hypophosphite	1.20 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

320	Case No.:37/6/83-ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00367/AM16/	RLA File :03/95/040/00961/AM15/	Lic.No/Date:0310794056 23.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for			

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321	Case No.:63/6/83-ALC1/2015	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00393/AM16/	RLA File :17/24/040/00194/AM15/	Lic.No/Date:1710006057 23.02.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

322	Case No.:44/6/83-ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00374/AM16/	RLA File :03/95/040/00869/AM15/	Lic.No/Date:0310794208 26.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 15.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

323	Case No.:45/6/83-ALC1/2015	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00375/AM16/	RLA File :03/95/040/00892/AM15/	Lic.No/Date:0310794214 26.02.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/16/2013-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
AQUASOL BROWN 6R LIQUID (DYE CONTENT 25%)	1 kg	1. META PHENYLENE DIAMINE	0.159 kg
		2. SODIUM NITRITE	0.127 kg
		3. SULPHANILIC ACID	0.158 kg
		4. POLY ETHYLENE GLYCOL (PEG 200)	0.077 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

324	Case No.:58/4/83-ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00217/AM16/	RLA File :04/24/040/00026/AM15/	Lic.No/Date:0410160212 27.02.2015	Defer Date:27.01.2016
	Decision :D/L dated 13.08.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

325	Case No.:20/6/83-ALC1/2015	Party Name:AADHUNIK INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00350/AM16/	RLA File :03/94/040/01094/AM15/	Lic.No/Date:0310794250 27.02.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed on 27.01.2016.			

326	Case No.:1/19/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00777/AM15/	RLA File :17/24/040/00201/AM15/	Lic.No/Date:1710006061 05.03.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

327	Case No.:59/6/83-ALC1/2015	Party Name:EURECAT INDIA CATALYST SERVICES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00389/AM16/	RLA File :34/24/040/00318/AM15/	Lic.No/Date:3410041044 12.03.2015	Defer Date:27.01.2016
	Decision :D/L dated 16.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

328	Case No.:29/6/83-ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00359/AM16/	RLA File :08/24/040/00443/AM15/	Lic.No/Date:0810134801 13.03.2015	Defer Date:27.01.2016
	Decision :D/L dated 20.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

329	Case No.:30/6/83-ALC1/2015	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00360/AM16/	RLA File :08/24/040/00071/AM15/	Lic.No/Date:0810134788 13.03.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/11/2014-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Acid Orange 6	1 kg	1. SULPHANILIC ACID	0.400 kg
		2. SODIUM NITRITE	0.232 kg
		3. RESORCINOL	0.200 kg
		4. SALICYLIC ACID	0.300 kg
		5. SODA ASH	0.600 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

330	Case No.:65/6/83-	Party Name:VIC	Meet No/Date:12/83-	Status:Case

	ALC1/2015	INDUSTRIES,	ALC1/2015 09.12.2015	Deferred
	HQ File :01/83/050/00395/AM16/	RLA File :17/24/040/00205/AM15/	Lic.No/Date:1710006067 16.03.2015	Defer Date:27.01.2016
	Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

	Case No.:31/6/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00361/AM16/	RLA File :08/24/040/00433/AM15/	Lic.No/Date:0810134838 17.03.2015	Defer Date:
331	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/68/2011-CH-II dated 16.12.2015, the Committee decided to approve the case as under :-			

1. Item of Export	Qty	Item of Import	Qty
Nonyl Phenol Ethoxylate 9 Mole (Maganon NPE 9)	1 kg	Nonyl Phenol	0.360 kg
		Ethylene Oxide	0.640 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:32/6/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00362/AM16/	RLA File :08/24/040/00434/AM15/	Lic.No/Date:0810134836 17.03.2015	Defer Date:
332	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/68/2011-CH-II dated 16.12.2015, the Committee decided to approve the case as under :-			

1. Item of Export	Qty	Item of Import	Qty
Nonyl Phenol Ethoxylate 5 Mole (Maganon NPE 5)	1 kg	Nonyl Phenol	0.500 kg
		Ethylene Oxide	0.500 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:33/6/83-ALC1/2015	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00363/AM16/	RLA File :08/24/040/00435/AM15/	Lic.No/Date:0810134837 17.03.2015	Defer Date:
333	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/68/2011-CH-II dated 16.12.2015, the Committee decided to approve the case as under :-			

1. Item of Export	Qty	Item of Import	Qty

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	Lauryl Alcohol Ethoxylate 12 Mole (Maganon LAE 12)	1 kg	Lauryl Myristyl Alcohol	0.265 kg
			Ethylene Oxide	0.735 kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

334	Case No.:76/19/83-ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00852/AM15/	RLA File :08/24/040/00437/AM15/	Lic.No/Date:0810134862 20.03.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

335	Case No.:49/6/83-ALC1/2015	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00379/AM16/	RLA File :08/24/040/00469/AM15/	Lic.No/Date:0810134869 20.03.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div). The case is re-listed for 27.01.2016.			

336	Case No.:54/6/83-ALC1/2015	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00384/AM16/	RLA File :05/24/040/00587/AM15/	Lic.No/Date:0510393670 20.03.2015	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/133/2015-TSW dated 29.12.2015, the Committee decided to approve the case as under :-

Export Item No. 1: Rubberized/ Nitrile/ Synthetic Cork in various forms like Roll, Gasket, Sheets, Washer, Strip etc. (containing 40% Cork and 50% Nitrile (NBR) Rubber)

Quantity: 90,000.000 Kg.

Import Items :

S. No.	Item Description	Quantity recommended
1.	Granulated Cork	37.800 Kg
2.	NBR Rubber	45,900 Kg

Export Item No. 2: Rubberized/ Nitrile/Synthetic Cork in Block form (Containing 35% Cork and 40% Nitrile (NBR) Rubber)

Quantity: 60,000.000 Kg.

Import Item : .

SI. No.	Description of Item	Quantity recommended
1.	Granulated Cork	22,050 Kg
2.	NBR Rubber	24,480 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

337	Case No.:50/6/83-ALC1/2015	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00380/AM16/	RLA File :02/24/040/00233/AM15/	Lic.No/Date:0210205670 23.03.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/31/2015-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
BASIC CHROMIUM SULPHATE (BASICITY 33%-35%)	1 kg	1. SODIUM DICHROMATE	0.487 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

338	Case No.:28/6/83-ALC1/2015	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00358/AM16/	RLA File :08/24/040/00398/AM15/	Lic.No/Date:0810134886 24.03.2015	Defer Date:27.01.2016

Decision :D/L dated 19.11.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.

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339	Case No.:34/6/83-ALC1/2015	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00364/AM16/	RLA File :02/24/040/00237/AM15/	Lic.No/Date:0210205694 27.03.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/45/2015-CH-II dated 04.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
EMAMECTIN BENZOATE 5% SG	1 kg	1. EMAMECTIN BENZOATE 95%	0.0526 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

340	Case No.:56/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00386/AM16/	RLA File :34/24/040/00343/AM15/	Lic.No/Date:3410041101 30.03.2015	Defer Date:27.01.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

341	Case No.:57/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00387/AM16/	RLA File :34/24/040/00323/AM15/	Lic.No/Date:3410041105 30.03.2015	Defer Date:27.01.2016

Decision :Comments awaited from Deptt. of C&PC (Chem. Div). The case is re-listed for 27.01.2016.

342	Case No.:4/8/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00525/AM16/	RLA File :03/94/040/01008/AM15/	Lic.No/Date:0310794998 30.03.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2011-CH-II dated 24.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
As approved by NC	-do-	As approved by NC	-do-

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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343	Case No.:41/6/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00371/AM16/	RLA File :30/24/040/00068/AM15/	Lic.No/Date:3010103450 31.03.2015	Defer Date:27.01.2016
	Decision :D/L dated 08.12.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

344	Case No.:60/6/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00390/AM16/	RLA File :05/23/040/00582/AM15/	Lic.No/Date:0510393820 01.04.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/7/2011-CH-II dated 17.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Kinox-B 42, mixture of 1 part of Tris (3,5-di-tert. Butyl 1-4-4 hydroxy-benzyl)-Isocyanurate (Kinox 34)+2 parts of Tris (2,4 –ditert-butyl- phenyl) phosphate (KINOX-68)	1 kg	1. 2,6-Di Tert Butyl phenol	0.327 kg
		2. Paraformaldehyde	0.050 kg
		3. Isocyanuric Acid	0.068 kg
		4. Dibutyl Amine	0.030 kg
		5. Acetonitrile	0.107 kg
		6. 2,4-Di-tert butyl phenol	0.883 kg
		7. Iso Propyl Alcohol	0.179 kg
		8. Phosphorus Tri chloride	0.197 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

345	Case No.:1/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00074/AM16/	RLA File :09/24/040/00655/AM15/	Lic.No/Date:0910061901 20.04.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.			

346	Case No.:2/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00075/AM16/	RLA File :09/24/040/00656/AM15/	Lic.No/Date:0910061902 20.04.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.			

347	Case No.:43/6/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00373/AM16/	RLA File :04/24/040/00001/AM16/	Lic.No/Date:0410160434 23.04.2015	Defer Date:27.01.2016
	Decision :D/L dated 30.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 27.01.2016.			

348	Case No.:4/2/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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Case No.:74/4/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00233/AM16/	RLA File :05/23/040/00041/AM16/	Lic.No/Date:0510394181 08.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012-CH-II dated 08.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Antimony Trisulphide	1 kg	ANTIMONY CONCENTRATE CONTAINING 55% TO 60% OF Sb CONTENT	1.237 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:7/8/83-ALC1/2015	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
HQ File :01/83/050/00528/AM16/	RLA File :03/94/040/00097/AM16/	Lic.No/Date:0310795780 08.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(PC Div) vide their letter No. 46011/42/2015-PC-II dated 17.12.2015, the Committee decided to approve the case as under :-

Name of Export Items (s)	Qty. in Kg	Name of Import Item (s)	Qty in Kg.
PIGMENTED DISPERSION NAMELY NITRO CELLULOSE PIGMENTED DISPERSION NET CONTENT : 1) RESIN SUCH AS NITRO CELLULOSE RESIN : 4,000.000 KILOGRAM 2) RELEVANT INORGANIC PIGMENTS:4,500.00 KILOGRAM 3) RELEVANT PLASTICIZER NAMELY ACETYL TRIBUTYL	One	RESIN NAMELY NITRO CELLULOSE RESIN	1.02 kg Per kg. content in the export product
		RELEVANT INORGANIC PIGMENTS	1.02 Kg per kg. content in the export product
		RELEVANT PLASTICIZER NAMELY	1.02 Kg Per kg. content in

CITRATE 1,000.000 KILOGRAM 4) DISPERSION ADDITIVES/WETTING AGENTS : 500.000 KILOGRAM 5) SOLVENT NAMELY WETHYLACETATE/ETHYL ALCOHOL: 15,000.000 KILOGRAM		ACETYL TRIBUTYL CITRATE	the export product
		DISPERSION ADDITIVES/WETTING AGENTS	1.02 Kg Per kg. content in the export product
		SOLVENT ETHYL ACETATE/ETHYL ALCOHOL	1.02 Kg Per kg. content in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

351	Case No.:8/8/83-ALC1/2015	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00529/AM16/	RLA File :03/94/040/00096/AM16/	Lic.No/Date:0310795778 08.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(PC Div) vide their letter No. 46011/42/2015-PC-II dated 17.12.2015, the Committee decided to approve the case as under :-

Name of Export Items (s)	Qty. in Kg	Name of Import Item (s)	Qty in Kg.
PIGMENTED DISPERSION NAMELY NITRO CELLULOSE PIGMENTED DISPERSION NET CONTENT : 1) RESIN SUCH AS NITRO CELLULOSE RESIN : 4,000.000 KILOGRAM 2) RELEVANT INORGANIC PIGMENTS:4,500.00 KILOGRAM 3) RELEVANT PLASTICIZER NAMELY ACETYL TRIBUTYL CITRATE 1,000.000 KILOGRAM 4) DISPERSION ADDITIVES/WETTING AGENTS : 500.000 KILOGRAM 5) SOLVENT NAMELY WETHYLACETATE/ETHYL ALCOHOL: 15,000.000 KILOGRAM	One	RESIN NAMELY NITRO CELLULOSE RESIN	1.02 kg Per kg. content in the export product
		RELEVANT INORGANIC PIGMENTS	1.02 Kg per kg. content in the export product
		RELEVANT PLASTICIZER NAMELY ACETYL TRIBUTYL CITRATE	1.02 Kg Per kg. content in the export product
		DISPERSION ADDITIVES/WETTING AGENTS	1.02 Kg Per kg. content in the export product
		SOLVENT ETHYL ACETATE/ETHYL ALCOHOL	1.02 Kg Per kg. content in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

352	Case No.:5/8/83-ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00526/AM16/	RLA File :03/95/040/00023/AM16/	Lic.No/Date:0310795875 13.05.2015	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(PC Div) vide their letter No. 46011/90/2012-PC-II dated 12.12.2015, the Committee decided to approve the case as under :-

Name of Export Items (s)	Qty. in Kg	Name of Import Item (s)	Qty in Kg.
POLYWHITE MASTER BATCH NET CONTENT : 1) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE): 1,800.000 KILOGRAM 2) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTIONS MOULDING GRADE) : 2,200.000 KILOGRAM 3) RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE) : 1,800.000 KILOGRAM 4) RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS : 3,437.505 KILOGRAM 5) TITANIUM DIOXIDE (RUTILE GRADE) : 124.990 KILOGRAM 6) OPTICAL BRIGHTNER 12.505 KILOGRAM 7) DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET) : 325.000 KILOGRAM 8) EXTENDER NAMELY CALCIUM CARBONATE : 28.500.000 KILOGRAM 9) EXTENDER NAMELY TALC : 11,750.000 KILOGRAM 10) ADDITIVE NAMELY ANTIOXIDANT) 50.000 KILOGRAM	1	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 K.G. per K.G. content in the export product
		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 K.G. per K.G. content in the export product
		OPTICAL BRIGHTNER	1.03 K.G. per K.G. content in the export product
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 K.G. per K.G. content in the export product
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 K.G. per K.G. content in the export product
		EXTENDER NAMELY TALC	1.03 K.G. per K.G. content in the export product
		ADDITIVE NAMELY ANTIOXIDANT	1.03 K.G. per K.G. content in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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353	Case No.:10/8/83-ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00531/AM16/	RLA File :03/95/040/00082/AM16/	Lic.No/Date:0310796153 22.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(PC Div) vide their letter No. 46011/90/2012-PC-II dated 12.12.2015, the Committee decided to approve the case as under :-

Name of Export Items (s)	Qty. in Kg	Name of Import Item (s)	Qty in Kg.
POLYWHITE MASTER BATCH NET CONTENT : 1) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE): 1,800.000 KILOGRAM 2) RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTIONS MOULDING GRADE) : 2,200.000 KILOGRAM 3) RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE) : 1,800.000 KILOGRAM 4) RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS : 3,437.505 KILOGRAM 5) TITANIUM DIOXIDE (RUTILE GRADE) : 124.990 KILOGRAM 6) OPTICAL BRIGHTNER 12.505 KILOGRAM 7) DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET) : 325.000 KILOGRAM 8) EXTENDER NAMELY CALCIUM CARBONATE : 28.500.000 KILOGRAM 9) EXTENDER NAMELY TALC : 11,750.000 KILOGRAM 10) ADDITIVE NAMELY ANTIOXIDANT) 50.000 KILOGRAM	1	RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 K.G. per K.G. content in the export product
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 K.G. per K.G. content in the export product
		TITANIUM DIOXIDE(RUTILE GRADE)	1.03 K.G. per K.G. content in the export product
		OPTICAL BRIGHTNER	1.03 K.G. per K.G. content in the export product
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 K.G. per K.G. content in the export product
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 K.G. per K.G. content in the export product
		EXTENDER NAMELY TALC	1.03 K.G. per K.G. content in the export

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			product
		ADDITIVE NAMELY ANTIOXIDANT	1.03 K.G. per K.G. content in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

354	Case No.:81/6/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00412/AM16/	RLA File :09/24/040/00031/AM16/	Lic.No/Date:0910062075 26.05.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

355	Case No.:6/8/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00527/AM16/	RLA File :03/94/040/00076/AM16/	Lic.No/Date:0310796188 26.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2011-CH-II dated 24.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
As approved by NC	-do-	As approved by NC	-do-

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

356	Case No.:61/6/83-ALC1/2015	Party Name:CANBERRA CHEMICALS.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00391/AM16/	RLA File :34/24/040/00051/AM16/	Lic.No/Date:3410041252 28.05.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/67/2015-CH-II dated 17.11.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
Tri Basic Calcium Phosphate	1 kg	Phosphoric Acid	0.799 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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357	Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:27.01.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.01.2016.			

358	Case No.:83/6/83-ALC1/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00414/AM16/	RLA File :03/95/040/00040/AM16/	Lic.No/Date:0310796395 03.06.2015	Defer Date:27.01.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). Reply to D/L forward to Deptt. of C&PC(Chem. Div) on 15.12.2015. The case is re-listed for 27.01.2016.			

359	Case No.:25/12/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00753/AM16/	RLA File :02/24/040/00024/AM16/	Lic.No/Date:0210205875 10.06.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

360	Case No.:12/8/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00533/AM16/	RLA File :03/94/040/00120/AM16/	Lic.No/Date:0310796754 23.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2011-CH-II dated 15.12.2015, the Committee decided to approve the case as under :-

1. Item of Export	Qty	Item of Import	Qty
As approved by NC	-do-	As approved by NC	-do-

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

361	Case No.:52/6/83-ALC1/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Transferred to Different Section
	HQ File :01/83/050/00382/AM16/	RLA File :07/24/040/00074/AM16/	Lic.No/Date:0710108416 24.06.2015	Defer Date:09.12.2015
	Decision :The Committee considered the case as per agenda. In this case the firm has stated that they have inadvertently mentioned the ITC (HS) code of the export product as 38541054, while the correct ITC (HS) code is 29339100 which is pertains to DES-III Section. The Committee			

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	decided to transfer the case to DES-III Section for further necessary action.

362	Case No.:23/9/83-ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

363	Case No.:75/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00405/AM16/	RLA File :34/24/040/00097/AM16/	Lic.No/Date:3410041357 07.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

364	Case No.:76/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00406/AM16/	RLA File :34/24/040/00098/AM16/	Lic.No/Date:3410041358 07.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

365	Case No.:77/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status: Case Deffered
	HQ File :01/83/050/00407/AM16/	RLA File :34/24/040/00096/AM16/	Lic.No/Date:3410041359 07.07.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

366	Case No.:79/6/83-ALC1/2015	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00409/AM16/	RLA File :04/24/040/00049/AM16/	Lic.No/Date:0410160814 16.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

367	Case No.:3/8/83-ALC1/2015	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00524/AM16/	RLA File :03/95/040/00295/AM16/	Lic.No/Date:0310797477 21.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

368	Case No.:2/8/83-ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00523/AM16/	RLA File :05/23/040/00131/AM16/	Lic.No/Date:0510395030 22.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

369	Case No.:26/12/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00754/AM16/	RLA File :04/24/040/00098/AM16/	Lic.No/Date:0410160829 22.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

370	Case No.:27/12/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00755/AM16/	RLA File :04/24/040/00106/AM16/	Lic.No/Date:0410160832 24.07.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

371	Case No.:11/8/83-ALC1/2015	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Approved
	HQ File :01/83/050/00532/AM16/	RLA File :03/95/040/00260/AM16/	Lic.No/Date:0310797842 30.07.2015	Defer Date:

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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/195/2015-TSW dated 28.12.2015, the Committee decided to approve the case as under :-

Export Item: Ball Point Ink namely CP ULV/CP SAN/CP OBG Other than Black

Quantity : 40,000 Kg

Import Items :

S. No.	Item Description	Quantity recommended
1	2 Pheonoxy Ethanol	16.320 Kg
2	Ketonic Resin	11,424 Kg
3	Solvent Dyes	4,896 Kg
4	Additives	408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

372	Case No.:2/12/83-ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00730/AM16/	RLA File :04/24/040/00081/AM16/	Lic.No/Date:0410160900 12.08.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

373	Case No.:7/12/83-ALC1/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00735/AM16/	RLA File :09/24/040/00274/AM16/	Lic.No/Date:0910062486 12.08.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

374	Case No.:3/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00731/AM16/	RLA File :15/24/040/00013/AM16/	Lic.No/Date:1510022075 01.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

375	Case No.:30/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00758/AM16/	RLA File :17/24/040/00047/AM16/	Lic.No/Date:1710006168 03.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

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	of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

376	Case No.:32/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00760/AM16/	RLA File :17/24/040/00046/AM16/	Lic.No/Date:1710006167 03.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

377	Case No.:31/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00759/AM16/	RLA File :17/24/040/00048/AM16/	Lic.No/Date:1710006169 04.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

378	Case No.:1/10/83-ALC1/2015	Party Name:FILMLAB (I) PVT LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00628/AM16/	RLA File :03/94/040/00439/AM16/	Lic.No/Date:0310798684 07.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

379	Case No.:28/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00756/AM16/	RLA File :17/24/040/00051/AM16/	Lic.No/Date:1710006174 09.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

380	Case No.:29/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00757/AM16/	RLA File :17/24/040/00053/AM16/	Lic.No/Date:1710006176 11.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

381	Case No.:17/12/83-ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:12/83-ALC1/2015	Status:Case Deferred

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			09.12.2015	
	HQ File :01/83/050/00745/AM16/	RLA File :02/24/040/00125/AM16/	Lic.No/Date:0210206195 30.09.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

382	Case No.:2/10/83-ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00629/AM16/	RLA File :05/23/040/00226/AM16/	Lic.No/Date:0510395836 07.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

383	Case No.:4/12/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00732/AM16/	RLA File :05/23/040/00279/AM16/	Lic.No/Date:0510395846 08.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

384	Case No.:5/12/83-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00733/AM16/	RLA File :05/23/040/00288/AM16/	Lic.No/Date:0510395848 08.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

385	Case No.:6/12/83-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00734/AM16/	RLA File :05/23/040/00286/AM16/	Lic.No/Date:0510395847 08.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

386	Case No.:9/12/83-ALC1/2015	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00737/AM16/	RLA File :05/23/040/00299/AM16/	Lic.No/Date:0510395896 13.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

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	The case is re-listed for 27.01.2016.

387	Case No.:15/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00743/AM16/	RLA File :15/24/040/00016/AM16/	Lic.No/Date:1510022078 14.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

388	Case No.:16/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00744/AM16/	RLA File :15/24/040/00017/AM16/	Lic.No/Date:1510022079 14.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

389	Case No.:13/12/83-ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00741/AM16/	RLA File :05/24/040/00336/AM16/	Lic.No/Date:0510395964 16.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

390	Case No.:14/12/83-ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00742/AM16/	RLA File :05/23/040/00290/AM16/	Lic.No/Date:0510395962 16.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

391	Case No.:33/12/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00761/AM16/	RLA File :30/24/040/00024/AM16/	Lic.No/Date:3010103630 16.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

392	Case No.:8/12/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred

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	HQ File :01/83/050/00736/AM16/	RLA File :08/24/040/00188/AM16/	Lic.No/Date:0810136338 19.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

393	Case No.:11/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

394	Case No.:12/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00740/AM16/	RLA File :05/24/040/00337/AM16/	Lic.No/Date:0510395991 20.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

395	Case No.:19/12/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00747/AM16/	RLA File :05/23/040/00309/AM16/	Lic.No/Date:0510396015 26.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

396	Case No.:22/12/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00750/AM16/	RLA File :05/23/040/00312/AM16/	Lic.No/Date:0510396016 26.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

397	Case No.:24/12/83-ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00752/AM16/	RLA File :05/24/040/00174/AM16/	Lic.No/Date:0510396024 26.10.2015	Defer Date:27.01.2016

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	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

398	Case No.:21/12/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00749/AM16/	RLA File :05/23/040/00315/AM16/	Lic.No/Date:0510396032 27.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

399	Case No.:20/12/83-ALC1/2015	Party Name:TOYO INK INDIA PRIVATE LIMITED,	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00748/AM16/	RLA File :05/24/040/00318/AM16/	Lic.No/Date:0510396044 28.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

400	Case No.:23/12/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00751/AM16/	RLA File :05/24/040/00349/AM16/	Lic.No/Date:0510396052 29.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

401	Case No.:18/12/83-ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00746/AM16/	RLA File :05/23/040/00314/AM16/	Lic.No/Date:0510396079 30.10.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

402	Case No.:1/12/83-ALC1/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00729/AM16/	RLA File :03/95/040/00606/AM16/	Lic.No/Date:0310800255 16.11.2015	Defer Date:27.01.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

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403	Case No.:34/12/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00762/AM16/	RLA File :03/95/040/00307/AM16/	Lic.No/Date:0310798120 13.08.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

404	Case No.:35/12/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00763/AM16/	RLA File :03/95/040/00331/AM16/	Lic.No/Date:0310798118 13.08.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

405	Case No.:39/12/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00767/AM16/	RLA File :09/24/040/00257/AM16/	Lic.No/Date:0910062524 20.08.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

406	Case No.:36/12/83-ALC1/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00764/AM16/	RLA File :03/95/040/00411/AM16/	Lic.No/Date:0310798584 31.08.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

407	Case No.:38/12/83-ALC1/2015	Party Name:COLOSPERSE DYES & INTERMEDIATES	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Added
	HQ File :01/83/050/00766/AM16/	RLA File :52/21/040/00039/AM16/	Lic.No/Date:5210041553 23.06.2015	Defer Date:27.01.2016
	Decision :			

408	Case No.:40/12/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status: Case Deffered
	HQ File :01/83/050/00768/AM16/	RLA File :03/94/040/00254/AM16/	Lic.No/Date:0310797179 13.07.2015	Defer Date:27.01.2016

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.

409	Case No.:37/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/83-ALC1/2015 09.12.2015	Status:Case Deferred
	HQ File :01/83/050/00765/AM16/	RLA File :05/24/040/00189/AM16/	Lic.No/Date:0510394993 20.07.2015	Defer Date:27.01.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.01.2016.			

Date:28.01.2016 K.K Mushahary
Place:New Delhi Foreign Trade Development Officer

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